ET Markets

Hope · Greed · Fear · Panic · Hope

Beating Volatility

WWW.ETMARKETS.COM
MUMBAI, TUESDAY, 25 NOVEMBER 2025

SMART INVESTING
RBI Plays Onshore & Offshore For Re to Have a Good Day

SEASON TO SHOP Spending surges 19.6% in October; Mid-tier cities show fastest growth; Sequential spending flat; New card additions fall as pvt banks target high-value clients

India Spends Big with Credit Cards in Ecomm, Fest Tango

Saloni Shukla

Mumbai: Credit card spends rose 19.6% year-on-year in October to ₹2.14 lakh crore, up from ₹1.79 lakh crore a year earlier, driven largely by strong e-commerce sales and festive-season purchases. Sequentially, however, spending was broadly flat compared with ₹2.16 lakh crore in September, indicating that the festive momentum may begin to taper off from November.

"During the festive season, consumption received a significant boost with GST rationalisation," Soumya Kanti Ghosh, group chief economic advisor, State Bank of India, said in a report. "In credit cards, merchant categories such as auto, grocery, electronics, furnishing and travel saw strong growth through e-commerce channels. City-wise credit card spends show rising demand across regions, with mid-tier cities witnessing the fastest growth."

New credit card additions also slowed, falling to 6.27 lakh in October from 10.76 lakh in September. All major issuers reported a drop in net monthly additions. HDFC Bank, the largest card issuer, saw a 44% month-on-month decline, adding 1.44 lakh cards in October compared with 2.58 lakh in September, taking its total base to 2.54 crore.

SBI Card, the second largest, added 1.27 lakh cards, down 26% from the 1.73 lakh added in September, with its total card base now at 2.16 crore. ICICI Bank added 1.04 lakh cards, a 46% sequential decline from 1.92 lakh in September, bringing its tally to 1.84 crore. Axis Bank added 79,842 cards in October, down 25% month-on-month, with its total rising to 1.55 crore.

Data from CRIF shows new credit card originations have fallen 42% over eight quarters — from 76 lakh in Q2 FY24 to 44 lakhs in Q2 FY26 — highlighting a calibrated slowdown in acquisition.

The report noted that private banks have deepened their dominance, expanding their market share from 70.8% to 77.7%, while the share of other lenders has declined from 29.2% to 22.3%, reflecting tighter risk filters and a focus on higher-quality customers.

"New cards issued remained metro-centric, with private banks consolidating their share as they target higher-value customers," CRIF said in the report. "Asset quality pressures persist, with portfolio-at-risk in the 31–180-day bucket at 4.1%. New-to-credit share has remained stable, pointing to a maturing customer base. The overall trend signals a strategic shift toward driving higher spends from existing customers while pursuing measured growth amid elevated delinquency concerns."

According to a report by Bernstein, private banks lead credit card issuance in India, with eight of the top 10 issuers being private banks. The credit card market in India is quite consolidated, with the top four banks accounting for approximately 71% of all credit cards outstanding, around 77% of transaction volumes and about 75% of transaction value.

Card Count

ADDITIONS

New credit card issuances fell sharply in October to **6.27 lakh**, down from **10.76 lakh** in September

TOP ISSUERS

Sep to Oct: MoM comparison

HDFC Bank	SBI Card
2.58 lakh	1.73 lakh
1.44 lakh	1.27 lakh
(44% decline)	(26% decline)
ICICI Bank	**Axis Bank**
1.92 lakh	1.06 lakh
1.04 lakh	79,842
(46% decline)	(25% decline)

BASIC SERVICES ACCOUNTS

Sebi Plans to Tweak Demat Rules Also

Our Bureau

Mumbai: The Securities and Exchange Board of India (Sebi) has suggested excluding the value of delisted securities and zero-coupon, zero-principal bonds from portfolio value calculations to determine the eligibility of demat accounts as basic services accounts. These are among the regulator's proposals to tweak the rules for basic services demat accounts.

Sebi introduced the concept of basic services demat account (BSDA) in 2012. Holders of these accounts don't have to pay the annual maintenance charges if the value of the holdings is up to ₹4 lakh.

Sebi said delisted securities would be treated at par with suspended securities for determining the BSDA eligibility, as these securities lack active trading, transparent price discovery and liquidity.

Excluding delisted securities from the BSDA valuation, similar to the treatment of suspended securities, would ensure consistency and maintain fairness for the investors whose holdings do not represent a realisable market value, Sebi said in a discussion paper released on Monday.

For illiquid securities, it said the last closing price would be considered for determining the eligibility.

Zero-coupon, zero-principal (ZCZP) bonds issued under the social impact framework too are held in demat form. These bonds are considered at their purchase price for determining the BSDA eligibility. However, these bonds are fundamentally distinct from conventional securities held in a demat account, as they are non-transferable, non-tradable and do not provide any monetary return or redemption value to the holder. Their economic value is closer to a social contribution or donation made by the investor rather than an investment asset capable of appreciation, liquidation or portfolio enhancement.

"Since BSDA eligibility is intended to be determined on the basis of the realisable value of an investor's holdings, considering value of ZCZPs in the value of holding for determining BSDA eligibility may artificially inflate the portfolio value and make the investor ineligible for BSDA," Sebi said.

A Clear Framework

SEBI HAS proposed excluding delisted securities and zero-coupon, zero-principal (ZCZP) bonds from portfolio value calculations for determining BSDA eligibility

BSDA HOLDERS do not pay annual maintenance charges if their holdings are valued up to ₹4 lakh

SEBI SAID delisted securities should be treated like suspended securities

ETPrime

Indiabulls' troubles

Allegations of evergreening, round-tripping, siphoning of funds and share manipulation involving Indiabulls Housing Finance and its former promoter Sameer Gehlaut have resurfaced after the Supreme Court pulled up CBI and Sebi for their inaction. The court has asked top agencies to jointly review findings, potentially via an SIT. ED reports detail complex loan routing, links with key borrowers, stock manipulation, and overseas fund transfers. Earlier probes stalled after FIRs were quashed, but the SC's latest directive may revive the case.
N Sundaresha Subramanian reports.

Enfield playbook

India's motorcycle makers are reviving Europe's fading bike brands, following the Royal Enfield playbook that transformed a dying British marque into a global success. Eicher's turnaround of Enfield has inspired TVS and Bajaj to pursue legacy names like Norton and KTM, betting on nostalgia, engineering upgrades and global repositioning. While TVS rebuilds Norton from scratch and Bajaj deepens its control of KTM, past failures such as Classic Legends show heritage alone isn't enough.
Rajiv Ghosh and Nirmal John write.

'Indian Economy at the Gates of a Virtuous Cycle'
►► On Smart Investing

ATTRACTIVE VALUATIONS

'IT Counters' Weak Show Could be a Silver Lining'

Our Bureau

Mumbai: It may be time now to turn positive on the Indian IT services sector, said Motilal Oswal Financial. According to the brokerage, the underperformance of IT stocks has made their valuations more attractive, while the inflection point in spending on Generative AI services may still be a few quarters away.

"We believe that the past 1-year and 3-year periods of underperformance offer attractive valuations to start increasing portfolio weight in Indian IT names selectively and gradually," said Motilal Oswal in a client note.

The brokerage said Indian IT services' share in Nifty companies' profits has been stable at 15% for the past four years, while its weight in the benchmark index is now at a decadal low of 10% (from 19% in December 2021).

"Indian markets have bounced back despite one of the heavyweight sectors (Indian IT services) underperforming in the past 12 months," it said. In the past year, the Nifty IT index has been down 15.3%, while the benchmark Nifty is up 7.2%. Motilal Oswal Financial said the wait for the emergence of a new AI services cycle could be in its final legs.

In the past year, the Nifty IT index is down 15.3%, while benchmark Nifty is up 7.2%

NIFTY INDIA DEFENCE INDEX ENDS 2.5% LOWER

HAL Skids After Tejas Crash; Analysts Expect Limited Hit

Stock falls 3.4%, and may face near-term pressure; negative sentiment could slow down export talks

Our Bureau

Mumbai: Shares of Hindustan Aeronautics extended losses on Monday as investor sentiment soured after an Indian Air Force Tejas aircraft, developed by the company, met with an accident during an aerial show in Dubai.

The stock ended at ₹4,440.9, down 3.4% over Friday, when the stock had declined 2.6% after the incident. Monday's fall was the largest decline in HAL since May 20 this year. Analysts said the impact of the crash on HAL's will likely be limited.

"While the stock has already seen a sentimental decline today, we do not expect any material financial impact on Hindustan Aeronautics' orderbook, inflows, or execution," said Harshit Kapadia, vice president at Elara Securities. "Fighter aircraft crashes are not uncommon, with more than seven such incidents reported in 2025 alone, including those involving the US fifth-generation F-35 jets, and several crashes of Russian and China aircraft in the past decade."

Kapadia said in this case, the incident occurred at an air show rather than in mission mode. "We do not expect the news to affect the 83 + 97 orders for the LCA Tejas Mk1A or its delivery schedule."

The Nifty India Defence index also fell on Monday, ending 2.5% lower.

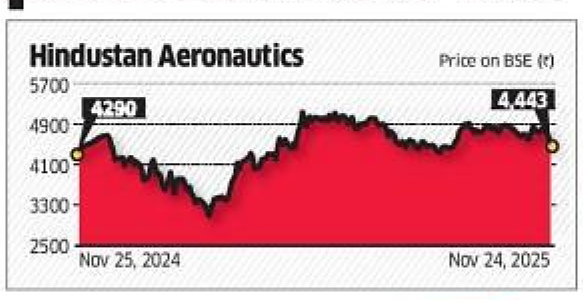
Krishna Doshi, defence analyst, Ashika Institutional Research, said while the operational impact on the company will be limited, the stock may face near-term pressure, and export negotiations could slow down due to negative sentiment.

Shares of HAL have declined 7.8% and 11.2% in the 1-month and 6-month periods, respectively. Its benchmark, the Nifty India Defence index, is down 3.3% and 6.4% in the same periods.

"HAL shares were already under strain as the company missed delivery timelines for its Tejas Mark-1 aircraft, with little visibility of improvement in the coming months," said Doshi.

She said the stock now trades at 29 times FY27 earnings, below other defence peers.

"Given HAL's strong order book and its monopoly in India's aircraft space, long-term investors could view the current correction as a buying opportunity for a 2-3 year horizon," she said.



Shares of HAL have declined 7.8% and 11.2% in the 1-month and 6-month periods. Nifty India Defence index is down 3.3% and 6.4% in the same periods

D-Street Diary

Adani Commodities Sells AWL Agri Shares

MUMBAI Promoter Adani Commodities sold shares of AWL Agri Business worth ₹1,085.8 crore in a bulk deal on NSE on Monday. The promoter sold 3.9 crore shares at ₹275.1 apiece, offloading 3% of the company's total equity. Shares of AWL Agri gained 1.2% to close at ₹277.5.

Fractal, Sahajanand, Amagi Media Get IPO Nods

MUMBAI Fractal Analytics along with Sahajanand Medical Technologies, and Amagi Media Labs received approval from Sebi for their proposed IPOs. AI solutions provider Fractal Analytics will be the first AI company to list in India. The company's ₹4,900 crore IPO comprised a fresh issue of ₹1,279.3 crore and an offer for sale of ₹3,620.7 crore. Amagi Media Labs' IPO consists of a fresh issue of ₹1,020 crore and an offer for sale of 3.4 crore shares. Sahajanand Medical Technologies's IPO comprises solely an offer for sale of 2.76 crore shares. — **Our Bureau**

NOVEMBER 1-15 TELECOM, OIL & GAS AMONG TOP BUYS

FPIs Keep Selling IT Stocks, Also Healthcare & Consumer Services

Ruchita Sonawane

Mumbai: Information Technology continued to bear the brunt of foreign selling as overseas investors sold shares worth ₹4,873 crore in the first half of November after selling ₹2,194 crore in October. The sector has witnessed foreign selling for the fourth consecutive month, and foreign investors have dumped shares worth over ₹70,000 crore between January and October.

"Historically, when the IT sector has underperformed, the valuations in the sector have come off; however, this time the valuations continue to be relatively high despite weak earnings," said Siddarth Bhamre, head of research, Asit C Mehta Intermediates. "This is prompting foreign funds to move out of the sector."

While the valuations in the IT sector could be a factor in the foreign sell-off, the global outperformance of AI companies could also have dimmed the outlook on the sector, said analysts.

"Globally, the AI-based companies are massively outperforming, while the major Indian listed IT companies have little, if any, exposure to AI and are largely into services, which are likely to be replaced by AI," said U R Bhat, co-founder & director, Alphaniti. "This could be why they are reducing holdings in the sector."

Overseas investors sold shares worth ₹21,021 crore across 16 sectors in the first half of the month, as per NSDL data. In the first 15 days of the month, consumer services and healthcare saw selling worth ₹2,918 crore and ₹2,526 crore, respectively. Global investors offloaded shares worth over ₹3,000 crore in the two sectors in October.

"Foreign investors are anticipating the outcome on the US-India trade deal soon but are disappointed with delays," said Bhat. "This drives them to lighten their holdings across sectors."

In the first half of November, global investors purchased shares worth ₹9,413 crore in the telecommunication sector, largely attributable to the Bharti Airtel deal in the first week of November worth ₹10,300 crore. The sector received foreign inflows worth ₹33,662 crore between January and October.

Oil & gas and the category earmarked as 'Others' witnessed foreign purchases worth ₹2,992 crore and ₹1,446 crore, respectively, in the first half of the month. Analysts said foreign inflows in October could be a blip in the larger selling trend.

"FPIs remain cautious on India as markets remain expensive and they have opportunities to invest in other cheaper markets in Asia," said Bhamre. "There is also a shift in asset class as debt and gold are more attractive when interest rates are expected to decline globally."

Flow Gauge (Figures in ₹cr)

Sector	Nov 1-15	Oct 2025	Jan to Oct '25
NET INFLOWS			
Telecommunication	9,413	2160	33,662
Oil, Gas & Consumable Fuels	2,992	9129	-1,094
Others	1,446	1398	17,777
Capital Goods	788	-682	-2,510
Realty	236	-806	-10,885
NET OUTFLOWS			
Information Technology	-4,873	-2194	-70,030
Consumer Services	-2,918	-3462	-15,871
Healthcare	-2,526	-3104	-20,190
Power	-2,512	965	-21,154
Fast Moving Con Goods	-2,042	-4259	-26,178

Source: NSDL

RISHI TECHTEX LIMITED

CIN : L28129MH1984PLC032008
612, V. K. Industrial Estate, 10-14 Pais Street, Byculla (W), Mumbai 400 011
Tel. No. (022) 23075677 / 23074585, **Fax No.** (022) 23080022
Email : info@rishitechtex.com **Website :** www.rishitechtex.com

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Further to our newspaper advertisement dated 31st July, 2025, and as a part of ongoing communications, shareholders are again informed that pursuant to the SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, in order to facilitate ease of investing for investors and to secure the rights of investors in the securities which were purchased by them, a Special Window has been opened for a period of Six months, from 7th July, 2025 to 6th January, 2026, to facilitate re-lodgement of transfer requests of Physical shares. As informed earlier, this facility is only available for transfer deeds that were lodged prior to 1st April, 2019 but were rejected / returned / not attended to due to deficiency in the Documents / Process / or otherwise. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the Company / RTA-Adroit Corporate Services Private Limited-as on date) shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests. A copy of relevant circular and the notice published in respect of the Special Window has also been placed on the website of the company at **www.rishitechtex.com.** Eligible shareholders are requested to contact the Company's Registrar and Transfer Agent (RTA) i. e. Adroit Corporate Services Private Limited, 17/20, Jaferbhoy Industrial Estate, 1st Floor, Makwana Road, Marol Naka, Andheri (E), Mumbai-400 059, or contact the Company at **investors@rishitechtex.com** for further assistance. Eligible shareholders are requested to submit their transfer requests duly complete in all respects on or before the deadline of 6th January, 2026.

By order of the Board
For **Rishi Techtex Limited**
sd/-
Date : 24.11.2025 **Gauri Gangal**
Place: Mumbai **Company Secretary**

Rameshwar Media

Cummins Power Solutions India Private Limited
Regd Office: Cummins India Office Campus
Tower A, 7th Floor, Survey No. 21, Balewadi,
Pune - 411 045 Maharashtra, India
CIN: U29104PN2023PTC221945
Telephone: 020 6706 7000
Fax: 020 67067011/12/14/18
E-mail: CPSIPL@Cummins.com

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the public in general that the State Environmental Impact Assessment Authority (SEIAA) of Maharashtra has granted Environmental Clearance under Environmental Impact Assessment Notification 2006 to M/S Cummins Power Solutions India Private Limited having registered office at Cummins India Office Tower, A, 7th Floor, Survey No. 21, Balewadi, Pune, India 411045 for New Construction of their project M/S Cummins Power Solutions India Private Limited Centre Of Excellence (COE), Plot No. A1 &A1/2 Part, MIDC Phaltan, Village Survadi, Phaltan - Lonand Road, Taluka Phaltan, District Satara - 415522, Maharashtra, India vide EC Identification No: EC24C3806MH5317233N Dated 19.11.2025, which is uploaded on Parivesh Portal on 19.11.2025

The copy of this EC letter is available with the Maharashtra Pollution Control Board and may also be seen on the website http://parivesh.nic.in.

Place: Pune
Date: November 24, 2025

E-Auction Sale Notice
Under Insolvency and Bankruptcy Code, 2016
C. Mahendra Exports Limited - In Liquidation
Regd office: Tower 'C', Office No. CC-6011, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051

E-Auction Sale of Assets of C. Mahendra Exports Limited (In Liquidation) will be conducted on **"As is where is", "As is what is", "Whatever there is" and "No recourse" basis.**
DATE & TIME OF E-AUCTION: FRIDAY, DECEMBER 19, 2025 FROM 11:00 AM TO 01:00 PM

Block	Asset	Reserve Price (Rs.)	Earnest Money Deposit (EMD) (Rs.)	Bid Incremental Amount (Rs.)
1.	Office premises No. 1204 at Panchratna, Mama Paramanand Marg, Opera House, Mumbai – 400004 admeasuring 826 sq. ft.	2,56,06,000	25,60,600	5,00,000
2.	Office Premises at 612 and 612-A Prasad Chambers, Swadeshi Mills Compound, Opera House, Mumbai – 400004 admeasuring 1,120 sq. ft.	4,88,32,000	48,83,200	5,00,000
3.	Flat No. A-6 Nagindas Mansion, 57-61, Jagannath Shankarseth Road, Opera House, Chami Road, Mumbai - 400004, admeasuring 935 sq. ft.	2,49,64,500	24,96,450	5,00,000
4.	Flat No. A-5, Nagindas Mansion, 57-61, Jagannath Shankarseth Road, Opera House, Chami Road, Mumbai – 400004 admeasuring 1340 sq. ft.	2,98,15,000	29,81,500	5,00,000
5.	Office Premises No. CC 6011, C-Tower, Bharat Diamond Bourse, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051 admeasuring 3,576 sq. ft.	19,13,16,000	1,91,31,600	10,00,000
6.	Land, Building, along with miscellaneous Plant and Machinery situated at Plot No. 26/9-A & A/26/10, Udhna Udyognagar Sahakari Sangh Limited, Udhna, Surat - 394210, Gujarat (Land Area 1296 Sqr. Mtrs.; Building Area 24,183 sq.ft.)	9,50,89,500	95,08,950	10,00,000
7.	Land bearing Survey No. 388, 435, 453, 456, 478, 479 & 851 at Village - Ghatnandre & Taluka - Kavthe Mahankal, Dist - Sangli - 416405 admeasuring 56,700 sq. mtrs.	50,22,000	5,02,200	1,00,000
8.	7 Windmills of capacity 1.25 MW at Survey No. 388, 435, 453, 456, 478, 479 & 851, Village - Ghatnandre & Taluka - Kavthe Mahankal, Dist - Sangli - 416405.	3,37,84,000	33,78,400	3,00,000
9.	Barren Land, Partly Jirayat & Sada-Pad Land situated at Survey No.474 & 476 Village Tisangi Taluka: Kavathe - Mahankar, Dist: Sangli - 416405, Maharashtra. (Survey No. 474 - 5,900 sq. mtrs. & Survey No. 476 - 2200 sq. mtrs)	20,25,000	2,02,500	1,00,000
10.	Leased Land at Revenue Survey no.286/p (M-434),Village Shindodi Moti, Taluka - Abdasa, District; Kutch·Bhuj, Gujarat - 370645 admeasuring 10,000 sq. mtrs	2,20,000	22,000	10,000
11.	Leased Land at Revenue Survey no.148/p (M-437), Village Rapargadh, Taluka - Abdasa, District; Kutch·Bhuj, Gujarat - 370645 admeasuring 10,000 sq. mtrs.	2,00,000	20,000	10,000
12.	Wind Mill (M-434) situated at Village Shindodi Moti, Taluka - Abdasa, District; Kutch·Bhuj, Gujarat - 370645 and Wind Mill (M-437) situated at Village Rapargadh, Taluka - Abdasa, District; Kutch·Bhuj, Gujarat - 370645.	40,72,500	4,07,250	1,00,000
13.	Equity Shares of C. Mahendra International Limited (112,800 Equity Shares of 10 each fully paid up)	12,76,10,000	1,27,61,000	500,000

Terms and Conditions of the E-Auction are as under:

1. The E-Auction sale shall be done through Baanknet, via the website https://ibbi.baanknet.com **("Auction Portal").**
2. The intending bidders are required to submit their Earnest Money Deposit **("EMD")** through the auction portal latest by 14 December 2025, 4:00 PM.
3. Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the auction portal. EMD of the highest bidder shall be forfeited if found ineligible anytime during the process.
4. All the terms, conditions, information related to assets and auction is provided in the Process Memorandum and is available on the auction portal.
5. Interest bidders shall register, upload their eligibility documents, bid and receive confirmation of their bid by electronic means through auction portal. The requisition of additional information, if any, may be sent to E-Mail id: cirpcmel@gmail.com.
6. The Liquidator reserves the right to accept or reject or cancel any bid or modify any terms and conditions of process memorandum / E-Auction at any time without assigning any reason. The Liquidator also reserves the right to cancel the E-Auction at any time without assigning any reason.

Date: November 25, 2025 **Sd/-**
Place: Mumbai **Krishna Chamadia**
Liquidator – C. Mahendra Exports Limited
IBBI Registration Number: IBBI/IPA-001/IP-P00694/2017-18/11220

BHOPAL DEVELOPMENT AUTHORITY (BDA)

Pragati Bhawan, Plot No. 5, Press Complex Zone -1, Bhopal–462011 (M.P.)

EXPRESSION OF INTEREST (EOI)

Educity Development at Bhauri, Near Raja Bhoj Airport, Bhopal Approx. 1500 Hectares

Bhopal Development Authority (BDA) invites Expressions of Interest (EOI) from qualified **Urban Planning and Design Firms, Developers, Academic and Research Institutions, Infrastructure Companies and Consortiums** for the planning and development of an Educity at Bhauri, covering approximately 1500 hectares.

The proposed Educity is located within the **Bhopal Master Plan Boundary,** in the heart of India, near major institutional clusters and natural assets. Bhopal, known as the City of Lakes and one of the country's greenest capitals, offers a highly conducive environment for establishing an integrated education-focused development bringing together universities, innovation hubs, research centres and allied facilities.

SCOPE OF WORK

- Preparation of the Master Plan and Urban Design Framework for the Educity
- Infrastructure and Mobility Planning
- Landscape and Open Space Strategy
- Phasing, Implementation Approach and Broad Financial Structuring

ELIGIBILITY

National and international Urban Planning and Design Firms, Developers, Infrastructure Companies, Academic and Research Institutions and Consortiums with demonstrated experience in large-scale urban planning, integrated planning zones, greenfield development, institutional or related fields are eligible to participate.

SUBMISSION REQUIREMENTS

- Company Profile
- Relevant Experience
- Vision Note for the Educity at Bhopal

SUBMISSION DETAILS

The Expression of Interest (EOI) should be submitted only by **E-mail at "planning@bda.org.in"**

Last Date for Submission : 02.12.2025 05:00 PM

BDA reserves the right to accept or reject any submission without assigning any reason.

M.P. Madhyam/123159/2025 **CHIEF EXECUTIVE OFFICER**

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **26.08.2025** calling upon the Borrower(s) **AMIT PAUL and JHARNA PAL** to repay the amount mentioned in the Notice being **Rs. 43,69,086.99 (Rupees Forty Three Lakhs Sixty Nine Thousand Eighty Six And Paise Ninety Nine Only)** against Loan Account No. **HHLKOL00520281** as on **25.08.2025** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **20.11.2025.**

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** for an amount of **Rs. 43,69,086.99 (Rupees Forty Three Lakhs Sixty Nine Thousand Eighty Six And Paise Ninety Nine Only)** as on **25.08.2025** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL, OF BASTU LAND MEASURING ABOUT 2 COTTAHS, 3 CHITTACKS, 6 SQ. FT., BE THE SAME A LITTLE MORE OR LESS TOGETHER, WITH TWO STORIED RESIDENTIAL HOUSE, MEASURING ABOUT 1545 SQ. FT., (I.E GROUND FLOOR, MEASURING ABOUT 710 SQ. FT., AND FIRST FLOOR, MEASURING ABOUT 835 SQ. FT.,), STANDING THEREON, COMPRISED IN MOUZA– CHANDANNAGAR, J.L NO.1, APPERTAINING TO R. S NO. DAG NO. 253, UNDER R. S KHAITAN NO. 175, CORRESPONDING TO L. R DAG NO. 392, UNDER L. R KHATIAN NO. 693, LYING AND SITUATE AT HOLDING NO. 2342 ,ROYPARA P. S CHANDAN NAGAR, UNDER WARD NO. 8, WITHIN THE LIMITS OF CHANDANNAGAR MUNICIPALITY CORPORATION, IN THE DISTRICT HOOGLY, WHICH IS BUTTED AND BOUND AS UNDER:

ON THE EAST : BY PROPERTY OF SRI SUKUMAR DAN AND SHRI NITAI SINGHAROY

ON THE WEST : BY 12 FT. WIDE MUNICIPAL LANE

ON THE NORTH : BY LAND OWNER

ON THE SOUTH : BY PROPERTY OF SRI DILIP SHAW AND SHRI SANJAY GHOSE

Sd/-
Date : 20.11.2025 **Authorised Officer**
Place : HOOGLY **SAMMAAN CAPITAL LIMITED**
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

FORM NO.URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of Sub-section (2) of Section 366 of the Companies Act, 2013 an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at CENTRAL REGISTRATION CENTRE, Indian Institute of Corporate Affairs (IICA),Plot no. 6, 7, 8, Sector 5, IMT Manesar, Gurgaon, Haryana – 122050 that SAKTHI TRANSFORMERS, a Partnership Firm may be registered under part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
2. The Principle objects of the proposed company is to carry on the business of Manufacturing and Repairing of Power and Distribution Transformers and such other business may be agreed upon by the partners from time to time.
3. A copy of draft Memorandum and Articles of Association of the proposed company may be inspected at the office at Survey No.254/1B, 254/2A, Thirumudivakkam Main Road, Thirumudivakkam, Chennai- 600132.
4. Notice is hereby given that any person objecting this application may communicate their objection in writing to the Registrar of Companies at CENTRAL REGISTRATION CENTRE, Indian Institute of Corporate Affairs (IICA), Plot no. 6, 7, 8, Sector 5,IMT Manesar, Gurgaon, Haryana – 122050 within 21 days from the date of publication of this notice, with a copy to the office address mentioned in point no.3 above.

Dated this 24th day of November 2025

G. Rajendiran, **T.K. Ramajayam,**
Partner **Partner**
SAKTHI TRANSFORMERS **SAKTHI TRANSFORMERS**

SBI Panchannagram Branch (61591)
Project Shroff Sienna 1516, Laskarhat Tagorepark
Kolkata- 700039, E-mail: sbi.61591@sbi.co.in
Gold Ornaments Auction Notice

Kiran Devi had availed Gold Loan from **SBI Panchannagram Branch,** by pledging gold ornaments, has defaulted in repaying as per schedule. The customer has not properly responded to the notice/ notices or the notice returned undelivered. In these circumstances, it has been decided by the competent Authority that if the gold loan(s) is / are not liquidated before **4 P.M.** on (**03.12.2025**), the day of auction, i.e. (**04.12.2025**) pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises without further notice. All expenses incurred in this connection will be borne by the borrower(s). Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Borrower Name: Kiran Devi

Sl. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold Ornaments (Gms)	No. of Items
1.	04.12..2025	3.00 P.M To 4 P.M.	22 C	Gr. Wt. 16.400 Net Wt.16.000	1 PC Chain
2.	04.12..2025	3.00 P.M To 4 P.M.	18 C	Gr. Wt. 3.900 Net Wt.3.400	2 PC Earring
3.	04.12..2025	3.00 P.M To 4 P.M.	18 C	Gr. Wt. 4.300 Net Wt.3.900	1PC Finger Ring
4.	04.12..2025	3.00 P.M To 4 P.M.	18 C	Gr. Wt. 3.100 Net Wt.2.500	1 PC Chain

Date : 25.11.2025 **Authorised Officer**
Place: Panchannagram, Kolkata **State Bank of India**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP no	**Gupta Power Infrastructure Limited** U31300WB1961PLC025104
2.	Address of the registered office :	Current Registered Office: En-62, Sector-V 7th Floor, Salt Lake City, Kolkata, West Bengal, India, 700091.
3.	URL of website	https://guptapower.com/
4.	Details of place where the majority of fixed assets are located.	The company has a geographically diverse manufacturing base with facilities located in Khurda - Odisha (East India), Gummudipoondi - Chennai (South India) and Kashipur-Uttarakhand (North India), along with multiple EPC sites across India. As per the available information, its other fixed assets are situated at Rajarhat (West Bengal), together with various land parcels across districts of Odisha and in Halol (Gujarat).
5.	Installed capacity of main products/ services.	The company's product portfolio comprises of aluminium, aluminium-alloy, and aluminium-steel reinforced conductors, high- tension and low-tension power cables, control cables, instrumentation and signal cables, Ariel bunched cables, and industrial cables. The company also undertakes EPC contracts for power transformation stations and transmission lines etc and domestic cables retail segment under the brand name of 'Rhino'. Overall Capacity was approx. up to 1,50,000 MT per annum.
6.	Quantity and value of main products/ services sold in last financial year	Not Known* ***Note:** As per the last available financial statements sale of products in the F.Y. 2021-22 was Rs. 34,59,77,70,000/- and sale of services in the F.Y. 2021-22 was Rs. 2,44,73,44,000/-.
7.	Number of employees/ workmen	Not Known* ***Note:** Operations at the Kashipur (Uttarakhand) facility are ongoing. Depending on operational requirements of the CD, the workforce presently deployed - including employees and contractual workmen - ranges up to approximately 500 personnel.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.guptapower@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The Resolution Applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Details are available in detailed IEOI, which can be sought in electronic form by email at: ip.guptapower@gmail.com
10.	Last date for receipt of expression of interest	10th December, 2025
11.	Date of issue of the provisional list of prospective resolution applicants	20th December, 2025
12.	Last date for submission of objections to provisional list applicants	26th December, 2025
13.	Date of issue of final list of prospective resolution applicants	30th December, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03rd January, 2026
15.	Last date for submission of resolution plans	03rd February, 2026
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Date: 25th November 2025 Sd/- **CA. Pradeep Kumar Kabra**
Place: Surat IRP/RP for **M/s. Gupta Power Infrastructure Limited**
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790
Email: ip.guptapower@gmail.com

CONTAI CO-OPERATIVE BANK LIMITED
Head Office. Contai: Purba Medinipur: WB, Pin-721401
Phone No. (03220) 255180 /255536
Website: www.ccbl.in E mail:ho@ccbl.in

CONTAI CO-OPERATIVE BANK LTD.

Appendix IV [Rule 8(1)]
POSSESSION NOTICE
For Immovable Property

Whereas the undersigned being the Authorised Officer of the **Contai Co-Operative Bank Limited, HO Contai, Purba Medinipur** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice(s) calling upon the Borrower(s)/ Mortgagor(s)/Guarantor(s) to repay the amount(s) mentioned in the said Notice(s) plus Interest thereon within 60(sixty) days from the date of received of the said Notice(s).
The Borrower(s)/ Mortgagor(s)/Guarantor(s)having failed to repay the amount, notices are hereby given to the Borrower(s)/ Mortgagor(s)/Guarantor(s) and the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred to him/her under sub section 4 of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules , 2002.
The Borrower(s)/ Mortgagor(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Contai Co-Operative Bank Limited, HO Contai, Purba Medinipur** for an amount as stated herein below and Interest thereon [The Borrower(s)/ Mortgagor(s)/Guarantor(s) attention is invited to provisions of Sub-Section 8 of Section 13 of the Act, in respect of time available to redeem the secured Assets]

Sl. No	Name of Borrower(s)/ Guarantor(s)/ Mortgagor(s) / Account No./ Branch Name & Type of Possession	DESCRIPTION OF THE IMMOVABLE PROPERTY/ NAME OF THE MORTGAGOR(S)	A) DEMAND NOTICE DATE B) POSSESSION NOTICE DATE C) AMOUNT OUTSTANDING
1.	**M/S Power Brick Field, Prop- Sri Balaram Dingal (Borrower& Mortgagor),** **Sri Shib Narayan Dingal (Mortgagor),** All are S/o- Lt. Debendra Nath Dingal, Vill- Dhobaberia, P.O- Safiabad, P.S- Contai, Dist –Purba Medinipur, Pin-721442 **Cash Credit (Hypo) Loan A/C No- 001100360000763** **Branch: Contai Main Branch** **Type of Possession: Physical**	**1.Dist- Purba Medinipur, P.S- Contai, A.D.S.R- Contai, Mouza- Dhobabara, J.L No- 457, Hal Khatian no (L.R) – 344,** **Dag no-859,** Area- 25 Decimal, Type of Land- Jal, **Bounded by- North-** Dag No-860 (Road side), **South-** Dag No-898, **East-** Dag No-896/1036, **West-** Dag no-858/898, **Dag No-887,** Area- 2 Decimal, Type of Land- Jal, **Bounded by- North-** Dag no- 883, **Dag no- 891,** Area- 10 Decimal, Type of Land- Dhosa, **Bounded by- North-** Road, **South-** Dag No-890, **East-** Topsil KA , **Dag no- 896,** Area- 02 Decimal, Type of Land – Udbastu, **Dag no- 907,** Area- 15 Decimal, Type of Land- Jal, **Dag no- 895/1036,** Area- 01 Decimal, Type of Land- Bastu, **Bounded by- North-** Road, **South-** Dag no-817, **Dag no- 901/1039**, Area- 12 Decimal, Type of land- Jal, **Total Area- 67 Decimal. Mortgagor -Sri Shib Narayan Dingal, S/o- Lt. Debendra Nath Dingal 2.Mouza- Dhobabara, Hal Khatian no(L.R)- 228,** **Dag no- 890,** Area- 11 Decimal, Type of Land- Jal, **Dag no- 893,** Area- 16 Decimal, Type of Land- Jal, **Dag no- 894,** Area- 09 Decimal, Type of Land- Jal, **Dag no- 907,** Area- 15 Decimal, Type of Land- Jal, **Dag no-901/1039,** Area- 12 Decimal, Type of Land- Jal, **Total Area- 63 Decimal. Mortgagor - Sri Balaram Dingal, S/O- Lt. Debendra Nath Dingal** **3.Mouza- Safiabad, J.L No-497 Hal Khatian no (L.R)- 1485,** **Dag no- 799,** Area- 12.5 Decimal, Type of Land- Jal, **Bounded by- North-** Dag No-779, **South-** Dag No-819, **East-** Dag No- 800, **West-** Dag no- 798, **Dag no- 819,** Area- 27 Decimal, Type of Land- Jal, Total Area- 39.5 Decimal, **Bounded by- North-** Dag No-898,899, **South-** Dag No-854, **East-** Dag No- 817, **West-** Dag no- 821,822 **Mortgagor - Sri Balaram Dingal, S/O- Lt. Debendra Nath Dingal. Total Area- 1-69 ½ Decimal (or 1-69.5 Decimal).**	**A) 22.07.2025** **B) 21.11.2025** **C Rs. 57,57,638.00** (Rupees. Fifty Seven Lakh Fifty Seven Thousand Six Hundred Thirty Eight) only as on **01.07.2025** plus up to date accrued interest with further interest and incidental expenses, costs, etc. thereon.
2.	**Dayaram Dalai,** S/O- Late Gunadhar Dalai, Vill +P.O- Sarpai, P.S- Marishda, Dist -Purba Medinipur, Pin-721444, **L.T(H.B) Loan A/C No- 001100420002723** **Branch: Contai Main Branch** **Type of Possession: Physical**	Dist- Purba Medinipur, P.S- Marishda, A.D.S.R- Contai II,Nachinda, Mouza-Sarpai, J.L NO- 150, B.L & L.R.O- Nachinda, Khatian no - 202, Plot No-94, Area-05 Decimal, Type- Bastu & Building (1248 sq. ft), **Bounded by- North-** The Remains Part of That Plot, **South-** Plot no-94 (Owner), **East-** The Remains Part of That Plot, **West-** Land of Amulla Patra. **Mortgagors- Dayaram Dalai , S/o- Late Gunadhar Dalai**	**A) 08.08.2025** **B) 21.11.2025** **C) Rs.7,93,196.00** (Rupees. Seven Lakh Ninety Three Thousand One Hundred Ninety Six) only as on **01.07.2025** plus up to date accrued interest with further interest and incidental expenses costs, etc. thereon.

Date : 25.11.2025 **Sd/- Apollo Ali**
Place: Contai **(Authorised Officer)**
Contai Co-operative Bank Ltd. H.O: Contai

ASHIANA ISPAT LIMITED
Regd. Office: A-1116, RIICO Ind. Area , Phase - III, Bhiwadi , Distt. Alwar (Rajasthan) -301019
E-mail:- ashianagroup@yahoo.co.in, Web - www.ashianaispat.in
CIN - L27107RJ1992PLC006611

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025.

(Rs. In Lacs)

Sl.No.	Particulars	Quarter-ended			Year ended	
		31.03.2025	31.12.2024	31.03.2024	31.03.2025	31.03.2024
		Audited	Unaudited	Audited	Audited	Audited
1	Total income from operations	490.56	1.36	9,186.01	14,597.86	32,446.87
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-1133.21	-337.37	43.88	-1625.20	200.11
3	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	-4622.09	-337.37	43.88	-5114.08	200.11
4	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-4148.40	-344.17	47.43	-4664.52	155.32
5	Equity Share Capital	796.48	796.48	796.48	796.48	796.48
6	Other Equity				-1591.61	3072.91
7	Earnings Per Share (of Rs. 10/- each) (not annualised)					
	Basic	-52.09	-4.32	0.49	-58.57	1.85
	Diluted	-52.09	-4.32	0.49	-58.57	1.85

Note:

1. The above is an extract of the detailed format of financial results for the quarter and year ended March 31, 2025 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly results is available on the stock exchange website www.bseindia.com.
2. The Statement has been prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 prescribed under Section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable.
3. Figures have been re-grouped wherever necessary to conform to current quarter's classification.
4. The above results have been reveiwed by th Audit Committe and approved by the Board of Directors in their meeting held on 22.11.2025. The Auditors have expressed modified opinion on the financial statements of the Company.

Place: Delhi For and on behalf of the Board of Directors
Date: 22.11.2025 For Ashiana Ispat Limited

(Puneet Jain)
Managing Director
DIN: 00814312

GOVERNMENT OF TAMIL NADU
FINANCE DEPARTMENT,
CHENNAI-9

Dated : November 24, 2025

PRESS COMMUNIQUE

It is notified for general information that the outstanding balance of **8.27% Tamil Nadu SDL, 2025** issued in terms of the Government of **Tamil Nadu**, Finance Department, Notification **No.301(L)/W&M-II/2015,** dated **December 18, 2015** will be repaid at par on **December 23, 2025** with interest due up to and including **December 22, 2025.** In the event of a holiday being declared on the aforesaid date by any State Government under the Negotiable Instruments Act, 1881, the loan will be repaid by the paying offices in that State on the previous working day. No interest will accrue on the loan from and after **December 23, 2025.**

2. As per sub-regulation 24(2) and 24(3) of Government Securities Regulations, 2007 payment of maturity proceeds to the registered holder of Government Security held in the form of Subsidiary General Ledger or Constituent Subsidiary General Ledger account or Stock Certificate shall be made by a pay order incorporating the relevant particulars of his bank account or by credit to the account of the holder in any bank having facility of receipt of funds through electronic means. For the purpose of making payment in respect of the securities, the original subscriber or the subsequent holders of such a Government Securities, as the case may be, shall submit to the Bank or Treasury and Sub-Treasury or branch of State Bank of India, where they are enfaced / registered for payment of interest, as the case may be, the relevant particulars of their bank account.

3. However, in the absence of relevant particulars of bank account/mandate for receipt of funds through electronic means, to facilitate repayment on the due date, holders of **8.27% Tamil Nadu SDL, 2025** should tender their securities at the Public Debt Office, 20 days in advance. The securities should be tendered for repayment, duly discharged on the reverse thereof as under:-

"Received the Principal due on the Certificate".

4. It should be particularly noted that at places where the treasury work is done by a branch of the State Bank of India, the securities, if they are in the form of Stock Certificates, should be tendered at the branch of the bank concerned and not at the Treasury or Sub -Treasury.

5. Holders who wish to receive payment at places other than those where the securities have been enfaced for payment should send them duly discharged to the Public Debt Office concerned by Registered and Insured Post. The Public Debt Office will make payment by issuing a draft payable at any Treasury/Sub-Treasury or branch of State Bank of India conducting Government Treasury work in the State of **Tamil Nadu**.

T.Udhayachandran
Principal Secretary to Government,
DIPR/ 1395 /DISPLAY/2025 **Finance Department, Chennai-9.**

Continued from Previous Page ...

पंजाब नैशनल बैंक (भारत सरकार का उपक्रम) pnb punjab national bank (Govt. of India Undertaking)

E-AUCTION SALE NOTICE

(A Government of India Undertaking)

SAM DEPARTMENT, CIRCLE OFFICE : KOLKATA - WEST

United Tower, 4th Floor, 11, Hemanta Basu Sarani, Kolkata - 700 001, Email ID : cokolwestsam@pnb.bank.in

Sl. No.	a) Name of the Branch b) Name of the Account	Description of the Immovable Properties Mortgaged / Owner's Name	a) Dt. of Demand Notice b) Outstanding Amount c) Possession Date	a) Reserve Price b) EMD (Last Date of Deposit of EMD) c) Bid Increase Amt.	Date / Time of E-auction Dealing Officer
27.	**A) B.O. : Kali Temple Road (033820)** **B) Amit Chakraborty** **C) Borrower : Shri Amit Chakraborty** **Guarantor : Shri Anjan Das**	Equitable mortgage of all that piece and parcel of one self-contained residential flat having super built up area 350 sq. ft. more or less (Flat No. 1A) on the first floor, at the north west side, consisting of 1 bed room, 1 dining cum kitchen, 1 Toilet of the G+3 storied building together with the undivided, impartible, proportionate share in the land underneath of the building, lying and situated at Mouza – Behala, J.L No. 2, R S No. 83, Touzi No. 346, comprised in E.P No. 75 appertaining to R.S Plot (Dag) No. 6445 (P) under Police Station – Behala now Parnasree, within the limits of the Kolkata Municipal Corporation under Ward No. 129, being Premises No. 2371, Joyrampur Jala Road, Kolkata – 700060, A.D.S.R. Office Behala, District: South 24 Parganas together with all easement rights thereto and the said flats are clearly shown and delineated in the maps or plans annexed hereto and depicted with RED border lines therein that being the part of this indenture vide Deed No. 160305581 for the year 2022 registered in D.S.R – III South 24 Parganas in Book – I, Volume Number 1603-2022, Page from 255309 to 255340, **owned by Shri Amit Chakraborty. (Under Symbolic Possession)**	**A) 23.06.2025** **B) Rs. 7,88,109.70** as on **29.05.2025** along with further interest all other applicable charges and expenses thereon. **C) 04.11.2025**	**A) Rs. 10.10 Lakhs** **B) Rs. 1.01 Lakhs** **C) Rs. 0.10 Lakh**	**30.12.2025 from 11.30 A.M. to 3.30 P.M. with 10 minutes extension.** **Branch Manager : 99034 26497** **CO SAM Kolkata, West : 90739 05385**

-: TERMS AND CONDITIONS OF E-AUCTION SALE :-

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions.

1. The auction sale will be "**online through e-auction**" portal **https://baanknet.com**
2. The intending Bidders/ Purchasers are requested to register on portal (**https://baanknet.com**) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by **17.12.2025 (For Sl. No. 01 to 09 & 21 to 23) and 30.12.2025 (For Sl. No. 10 to 20 & 24 to 27)** before the e-Auction Date and time in the portal. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before auction.
3. Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 modes i.e. NEFT / Cash / Transfer (After generation of Challan from (**https://baanknet.com**) in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank, however for Cash/ Transfer the bidder has to visit Punjab National Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.
4. Platform (**https://baanknet.com**) for e-Auction will be provided by e-Auction service provider **M/s. PSB Alliance Pvt. Ltd.** having its Registered office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400 037 (**Helpdesk Number +91 82912 20220, Email ID : support.BAANKNET@psballiance.com**). The intending Bidders / Purchasers arerequired to participate in the e-Auction process at e-Auction Service Provider'swebsite **https://baanknet.com** This Service Provider will also provide online demonstration / training on e-Auction on the portal.
5. The Sale Notice containing the General Terms and Conditions of Sale is available/ published in the following websites/ web page portal. **(1) https://baanknet.com (2) www.pnbindia.in**
6. The intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-auction, Help Manual on operational part of e-Auction related to this e-Auction from e-auction portal (**https://baanknet.com**).
7. The intending Bidders / Purchasers are requested to register on portal (**https://baanknet.com**) using their mobile number and email-id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet. Only after having sufficient EMD in his Wallet, the interest bidder will be able to bid on the date of e-auction.
8. Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding.
9. During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be of Rs 10,000.00 to the last higher bid of the bidders Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of ten minutes to the last highest bid, the e- auction shall be closed.
10. It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & conditions of e-auction, Help Manual on operational part of e-Auction and follow them strictly. i.In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-Auction Service Provider (**https://baanknet.com**). Details of which are available on the e-Auction portal.
11. After finalization of e-Auction by the Authorized Officer, only successful bidder will be informed by our above referred service provider through SMS / e-mail. (On mobile no/ email address given by them/ registered with the service provider).
12. The secured asset will not be sold below the reserve price. As per rules, the Bidding shall start from one notch higher than the Reserve Price.
13. The successful bidder shall have to deposit 25% (twenty-five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid, within 15 days from the date of Confirmation of Sale by the Bank, in the form of Banker's Cheque/ Demand Draft issued by a Scheduled Commercial Bank drawn in favor of "**The Authorized Officer, Punjab National Bank**, A/c (Name of the A/C) Payable at KOLKATA. In case of failure to deposit the amount as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/ sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property.
14. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194- 1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75 % of the bid amount/full deposit of BID amount.
15. The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final, at any stage.
16. In case any dispute or litigation or an adverse order passed by an appropriate court or tribunal etc. or for any reason whatsoever, Bank decides to return the money to the Bidder/s, no interest shall be paid for the period the amount is kept with the Bank. The decision of the Authorized Officer is final in this regard.
17. The sale certificate shall be issued in the favor of successful bidder on deposit of full bid amount as per the provisions of the act.
18. The properties are being sold on "**AS IS WHERE IS BASIS**" and "**AS IS WHAT IS BASIS**" and "**WHATEVER THERE IS BASIS**"
19. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
20. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspects the property in consultation with the dealing official as per the details provided.
21. All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
22. The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
23. The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.
24. It is open to the Bank to appoint a representative and make self-bid and participate in the auction.

For detailed term and conditions of the Sale, please refer : https://baanknet.com & www.pnbindia.in

STATUTORY SALE NOTICE UNDER RULE 8(6) READ WITH RULE 9(1) OF THE SARFAESI ACT, 2002

Date : 25.11.2025
Place : Kolkata

Authorized Officer
Punjab National Bank

JUNIPER HOTELS

Juniper Hotels Limited

Registered Office: Off Western Express Highway, Santacruz (East), Mumbai, Maharashtra 400055, India.
Tel.: 022-66761000/1012 **Website:** www.juniperhotels.com
CIN: L55101MH1985PLC152863

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to the provisions of Section 108 and Section 110, and other applicable provisions of the Companies Act, 2013, as amended (the "Act"), read together with the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 read with other relevant circulars, including General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of members of Juniper Hotels Limited (the **"Company"**) is sought for the following ***Special Resolution*** by way of remote e-voting ("e-voting") process:

Sr. No.	Particulars
1.	To approve payment of remuneration / commission to Mr. Rajiv Kaul (DIN: 06651255), Non-Executive Independent Director of the company

Pursuant to the MCA circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Monday, November 24, 2025, through electronic mode to those Members whose email addresses are registered with the Company/ Depository Participant(s) as on November 21, 2025 **("Cut-off Date")**.

The said notice is also available on the website of the Company: www.juniperhotels.com, BSE Limited **("BSE")**: www.bseindia.com and National Stock Exchange of India Limited **("NSE")**: www.nseindia.com and on the website of National Securities Depository Limited **("NSDL")** www.evoting.nsdl.com.

In accordance with the provisions of the MCA Circulars, the communication of the assent or dissent of the Members would take place through the e-voting system only. The voting rights of the members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot notice for information purposes only.

The Company has engaged the services of National Securities Depository Limited **("NSDL")** for the purpose of providing e-voting facility to all its members. The detailed procedure fore-voting is enumerated in the Notes to the Postal Ballot Notice. The e-voting period is as follows:

Commencement of e-voting	**Tuesday, November 25, 2025, at 9.00 A.M. (IST)**
End of e-voting	**Wednesday, December 24, 2025, at 05:00 p.m. (IST)**

Members are requested to note that voting beyond Wednesday, December 24, 2025, at 05:00 p.m. (IST) will not be allowed and the e-voting module shall be disabled thereafter.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 or send a request to evoting@nsdl.com

For Juniper Hotels Limited
Sd/-
Sandeep L. Joshi
Company Secretary and Compliance Officer

November 24, 2025
Mumbai, India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP no	**Gupta Power Infrastructure Limited** U31300WB1961PLC025104
2.	Address of the registered office :	Current Registered Office: En-62, Sector-V 7th Floor, Salt Lake City, Kolkata, West Bengal, India, 700091.
3.	URL of website	https://guptapower.com/
4.	Details of place where the majority of fixed assets are located.	The company has a geographically diverse manufacturing base with facilities located in Khurda - Odisha (East India), Gummudipoondi - Chennai (South India) and Kashipur-Uttarakhand (North India), along with multiple EPC sites across India. As per the available information, its other fixed assets are situated at Rajarhat (West Bengal), together with various land parcels across districts of Odisha and in Halol (Gujarat).
5.	Installed capacity of main products/ services.	The company's product portfolio comprises of aluminium, aluminium-alloy, and aluminium-steel reinforced conductors, high- tension and low-tension power cables, control cables, instrumentation and signal cables, Ariel bunched cables, and industrial cables. The company also undertakes EPC contracts for power transformation stations and transmission lines etc and domestic cables retail segment under the brand name of 'Rhino'. Overall Capacity was approx. up to 1,50,000 MT per annum.
6.	Quantity and value of main products/ services sold in last financial year	Not Known* ***Note:** As per the last available financial statements sale of products in the F.Y. 2021-22 was Rs. 34,59,77,70,000/- and sale of services in the F.Y. 2021-22 was Rs. 2,44,73,44,000/-.
7.	Number of employees/ workmen	Not Known* ***Note:** Operations at the Kashipur (Uttarakhand) facility are ongoing. Depending on operational requirements of the CD, the workforce presently deployed - including employees and contractual workmen - ranges up to approximately 500 personnel.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.guptapower@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The Resolution Applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Details are available in detailed IEOI, which can be sought in electronic form by email at: ip.guptapower@gmail.com
10.	Last date for receipt of expression of interest	10th December, 2025
11.	Date of issue of the provisional list of prospective resolution applicants	20th December, 2025
12.	Last date for submission of objections to provisional list applicants	26th December, 2025
13.	Date of issue of final list of prospective resolution applicants	30th December, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03rd January, 2026
15.	Last date for submission of resolution plans	03rd February, 2026
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Date: 25th November 2025
Place: Surat

Sd/- **CA. Pradeep Kumar Kabra**
IRP/RP for **M/s. Gupta Power Infrastructure Limited**
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790
Email: ip.guptapower@gmail.com

यूको बैंक UCO BANK (A Govt. of India Undertaking)

HOOGHLY ZONAL OFFICE
21, New G T Road (2nd Floor), PO Uttarpara, Dist Hooghly, Pin 712258, Tel. No. 033-26640186/0189, E-mail: zo.hooghly@ucobank.co.in

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES
Date of e-Auction: 28/12/2025

Sale of immovable property mortgaged to UCO Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Whereas, the Authorized Officer of UCO Bank had taken possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the SARFAESI Act, 2002 in the following loan account with our branch with a right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS "for realization of Bank's dues. The sale will be done by the undersigned through e-Auction platform provided at the website https://**baanknet.com/eauction-psb/x-login**

SL. No.	a) Financing Branch Name & Phone no. b) Name of Authorised Person & Mobile No.	Name & Address Of the a) Borrower b) Guarantor/ Proprietor's Name & address	a) Demand Notice Date. b) Possession Date c) Outstanding Balance	Description of Immovable property	A)Reserve Price B) Earnest Money Deposit (E.M.D.) C) Bid Increment Amount D) Dte & Time of e-auction
1.	**a) Haldia (1064)** **haldia@ucobank.co.in** **(b) Mr.Aditya Kr das (Authorised Officer) Mob:9831740222**	**a)1. Borrower: M/S Nirmalendu Parui Partner: 1.Nirup Parui** S/O Late Nirmalendu Parui Partner: 2. Monalisa Parui W/O Nirup Parui & Add: Vill- Basudevpur PO-Khanjanchak PS-Sutahata Town-Haldia Dist: Purba Medinipur West Bengal PIN-721602 **2 . Borrower: NIKITA ENTERPRISE Prop: Monalisa Parui** Add: Vill- Basudevpur PO-Khanjanchak PS-Sutahata Town-Haldia Dist: Purba Medinipur West Bengal PIN-721602 Guarantor : 1.Nirup Parui Add: Vill- Basudevpur PO-Khanjanchak PS-Sutahata Town-Haldia Dist: Purba Medinipur West Bengal PIN-721602	1.a) 20/06/2025 b) 11/092025 c) Rs1,27,04,050.68/- (Plus unapplied interest, cost & charges)	**1. Mouza-Basudevpur**, J L No-126 Plot No-3034 Khaitan No-168 Hal Khaitan No-1293 under Haldia Municipality PO-Khanjanchak PS-Durgachak Dist: Purba Medinipur Sub-Register office Sutahata Area-6 decimal Title Deed No-I-3617 dt 08.07.2008 in the name of Shri Nirup Parui S/O Nirmalendu Parui. **Butted & Bounded by:** On the North by: Rest of Plot No.3034, On the south by: Rest of Plot No.3034, On the East by: Plot No.3035 On the West by: Plot no.3044/3936 **2. Mouza-Basudevpur**, J L No-126 Plot No-3034 Khaitan No-168 Hal Khaitan No-1293 under Haldia Municipality PO-Khanjanchak PS-Durgachak Dist: Purba Medinipur Sub-Register office Sutahata Area-6 decimal Title Deed No-I-4981 dt 30.11.2007 in the name of Shri Nirup Parui S/O Nirmalendu Parui. Butted & Bounded by: On the North by: Rest of Plot No.3034, On the south by: Rest of Plot No.3034, On the East by: Plot No.3035 On the West by: Plot no.3044/3936 **3. Mouza-Basudevpur**, J L No-126 Plot No-3034 Khaitan No-509 & 168 Hal Khaitan No-1293 under Haldia Municipality PO-Khanjanchak PS-Durgachak Dist: Purba Medinipur Sub-Register office Sutahata Area-32 decimal Title Deed No-I-3024 dt 01.06.1966 in the name of Shri Nirmalendu Parui S/O Matilal Parui **Butted & Bounded by:** On the North by: Plot No.3083, On the south by: Plot No.3045/3046, On the East by: Govt. Road On the West by: Plot no.3044/3088 **4. Mouza-Basudevpur**, J L No-126 Plot No-3034 Khaitan No- 168 Hal Khaitan No-1293 under Haldia Municipality PO-Khanjanchak PS-Durgachak Dist: Purba Medinipur Sub-Register office Sutahata Area-13 decimal Title Deed No-I-5454 dt 09.05.1968 in the name of Shri Nirmalendu Parui S/O Matilal Parui Butted & Bounded by: On the North by: Plot No.3044, On the south by: Plot No.3045 & 3033, On the East by: Plot No.3044 On the West by: Plot no.3035 **5.Mouza-Manoharpur**, J L No-92 Plot No-1265 Khaitan No-200 Hal Khaitan No-621 under Ashadtalia Anchal Vill-Manoharpur PO-Sriramnagar PS-Sutahata Dist: Purba Medinipur Sub-Register office Sutahata Area-5 decimal Title Deed No-I-5832 dt 12.03.1974 in the name of Smt.Smritikana Parui W/O Nirmalendu Parui Butted & Bounded by: On the North by: Plot No.1268, On the south by: Plot No.1266, On the East by: Rest of Plot No.1265 On the West by: Plot No.1266 **Type of possession- Symbolic Possession**	A) Rs 2,58,83,500.00/- B) Rs 25,88,350/- C)Rs. 50,000 D) **On 28/12/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**
2..	**a) Haldia (1064)** **haldia@ucobank.co.in** **(b) Mr.Aditya Kr das (Authorised Officer) Mob:9831740222**	**a) Borrower: M/S Modern Press Prop: Sanjay Kumar Hanra S/O Sambhu Nath Hanra** Add: Vill- Durgachak colony Block C PO-Durgachak PS-Durgachak Town-Haldia Dist-Purba Medinipur West Bengal PIN-721602 **Guarantor : Sambhu Nath Hanra** Add: Vill- Durgachak colony Block C PO-Durgachak PS-Durgachak Town-Haldia Dist-Purba Medinipur West Bengal PIN-721602	1.a) 16/02/2023 b) 20/05/2025 c) Rs.4,59,360.60/- (Plus unapplied interest, cost & charges)	Equitable Mortgage of land measuring $17^{1/5}$ Decimal Plot no.452 & 492 Mouza- Dhamaitnagar J L No. 169 Khaitn no.RS 160 & 81 LR KH no.27 & 481/257 PS Mahisadal Dist:Purba Medinipur owner of the Property- Sanjay Kumar Hanra & Sambhunath Hanra **Butted & Bounded by:** On the North by: Panchayat Road, On the south by: Vacant Land of Krishnapada Mondal, On the East by: Vacant Land of Dulal Ch. Bera On the West by: Vacant land of Aurobinda Bera **Type of possession- Symbolic Possession**	A) Rs 2,57,000.00/- B) Rs 25,700.00/- C)Rs. 10,000 D) **On 28/12/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**
3	**a) Serampore (0706)** **seramp@ucobank.co.in** **(b) Mr.Jitendra Kumar (Authorised Officer) Mob:8777850118**	**a) Borrower: S Roy Enterprise Prop: Saikat Roy** Add: 29 Rishi Bankim Sarani PO+PS Serampore ward No-12 of Serampore Municipality Dist- Hooghly West Bengal PIN-712201 **Guarantor : Mousumi Roy** Add 1. : 29 Rishi Bankim Sarani PO+PS Serampore ward No-12 of Serampore Municipality Dist- Hooghly West Bengal PIN-712201 Add 2. : 57/7 Roy Land lane Serampore Hooghly	1.a) 19/12/2024 b) 28/02/2025 c) Rs.8,39,626.65/- (Plus unapplied interest, cost & charges)	All that piece and parcel of a shop room measuring 144.66 sqft covered area situated within the Dag no 4136, 4137 , 4138 under RS Khaitan no 3855, 3856 and 3857 at mouza- Serampore within the municipal Holding No.29, Rishi Bankim Sarani Within A D S R serampore PS Serampore Dist- Hooghly Present owner of the said shop room : Shri Saikat Roy S/O Late Balai Kumar Roy of 57/7 Roy Lane Road Serampore Dist- Hooghly. Butted & Bounded by: On the North by: Shop of Achinta Dutta On the south by: Land of Raja Dutta, On the East by: Property of Achintya and Raja Dutta, On the West by: Rishi Bankim Sarani **Type of possession- Symbolic Possession**	A) Rs 10,00,000.00/- B) Rs 1,00,000.00/- C)Rs. 50,000 D) **On 28/12/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**

Terms & Conditions:

1. For detailed terms and conditions of the sale please refer to the link: https://baanknet.com/eauction-psb/x-login prospective bidders may also contact the Authorized Officers on cell numbers as mentioned in above list.
2. This is also a 30 days' notice to the borrowers/guarantors/mortgagors of property of the above said loan about holding of this sale on the above mentioned date.
3. The above properties/assets shall be sold on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS "and WITHOUT ANY RECOURSE BASIS".** The intending bidder should make their own inquiries regarding any statutory liabilities, arrears of Property Tax, Electricity dues etc. relating to the above properties by themselves before participating in the Auction Sale process.
4. For inspection of the property/ies, the intending bidders may contact Respective Branches of UCO Bank, during office hours between **27/11/2025 to 26/12/2025.**
5. The successful bidder shall have to deposit 25% (twenty five percent) of the bid amount, less EMD amount deposited, immediately and the remaining amount shall have to be paid within 15 days from the date of auction. In case of failure to deposit the amount within the time as stipulated, the amount paid will be forfeited by the Authorized Officer and Authorized Officer shall have the liberty to cancel the auction and conduct a fresh auction.
6. On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate as per rules.
7. All expenses relating to stamp duty and registration of Sale Certificate/conveyance, if any, shall be borne by the successful bidder.
8. The Authorized Officer will not be held responsible for any charge, lien, encumbrance, property tax or any other dues to the Government or anybody in respect of the property under sale.
9. The Authorized Officer has the absolute right to accept or reject any bid or adjourn/postpone/cancel the sale without assigning any reason thereof. It may be noted that nothing in this notice constitute or deemed to constitute any commitment or representation on the part of the bank to sell the property.

Date: 24.11.2025
Place: Hooghly

Authorised Officer
UCO Bank, Zonal Office Hooghly

कम्प्यूटर लैब एवं पुस्तकालयों की स्थापना में लाएं तेजी

• पीएमश्री स्कूलों की समीक्षा के दौरान दिए मुख्य सचिव आनन्द बर्द्धन ने दिए निर्देश

भास्कर समाचार सेवा

देहरादून। पीएमश्री स्कूलों में कम्प्यूटर लैब एवं पुस्तकालयों के स्थापना में तेजी लायी जाए। कम्प्यूटर लैब अगले एक माह में की जाए स्थापित। यह निर्देश मुख्य सचिव आनन्द बर्द्धन ने सोमवार को सचिवालय में पी एम श्री स्कूलों की समीक्षा के दौरान दिए। उन्होंने कहा कि स्कूलों में पुस्तकालयों के लिए शीघ्र बजट आबंटित किया जाए। मुख्य सचिव ने कहा कि 32 पीएमश्री स्कूलों में एकीकृत विज्ञान प्रयोगशालाओं की स्थापना में भी तेजी लायी जाए। जिनका बजट जारी किया जाना है, एक माह के भीतर बजट जारी कराया जाए। उन्होंने टिंकरिंग लैब शीघ्र उपलब्ध कराए जाने के लिए आईआईटी कानपुर से लगातार संवाद कर निर्धारित समय सीमा के अंदर कार्य को पूर्ण कराए जाने के निर्देश दिए हैं। उन्होंने सभी पीएमश्री स्कूलों में खेल के मैदान उपलब्ध कराए जाने पर भी शीघ्रातिशीघ्र कार्यवाही किए जाने के निर्देश दिए हैं। बैठक के दौरान बताया गया कि प्रदेश में कुल 226 विद्यालयों को पीएमश्री विद्यालयों के रूप में चुना गया है। इसमें 34 प्राथमिक एवं 192 माध्यमिक विद्यालय शामिल हैं। इसके साथ ही 15 और अन्य विद्यालयों को स्वीकृति मिली है। बताया गया कि पीएमश्री के 22 कम्पोनेंट्स में से 16 को 100 प्रतिशत लागू कर लिया गया है। बाकि 6 कम्पोनेंट्स का कार्य विभिन्न चरणों में गतिमान है।

पीएमश्री स्कूलों की समीक्षा बैठक लेते मुख्य सचिव आनन्द बर्द्धन।

बुजुर्ग महिला के मकान पर ताला जड़कर फरार, सिटी मजिस्ट्रेट करेंगे जांच

• जिलाधिकारी ने 102 लोगों की सुनी समस्या, कई मामले मौके पर निपटाए

भास्कर समाचार सेवा


जनता दर्शन कार्यक्रम में जन समस्याएं सुनते जिलाधिकारी सविन बसंल।

देहरादून। जिलाधिकारी सविन बसंल ने सोमवार को ऋषिपर्णा सभागार में जनता दर्शन कार्यक्रम में जन समस्याएं सुनी। दूर दराज से पंहुचे लोगों ने 102 समस्याएं रखी। जिलाधिकारी ने मौके पर ही कई मामलों का ऑन द स्पॉट निस्तारण किया साथ ही कुछ प्रकरणों को इससे जुड़े विभागों को अग्रसारित करते हुए विधि सम्मत त्वरित कार्रवाई करने के निर्देश दिए।

जिलाधिकारी ने विभागीय अधिकारियों को निर्देशित किया कि जन समस्याओं को गंभीरता से लेते हुए उच्च प्राथमिकता पर उनका समाधान करना सुनिश्चित करें। जनता दरबार में प्रगति आजीविका स्वयं सहायता समूह की चार महिलाओं की आईडी का इस्तेमाल कर बिना उनकी जानकारी के दूसरे समूह की महिला द्वारा 5 लाख का ऋण लिए जाने की शिकायत पर डीएम ने फाइनेंशियल फ्रॉड के तहत केस दर्ज कराने के निर्देश दिए। सेलाकुई निवासी सरिता देवी ने भूमाफियाओं द्वारा उनके नाम रजिस्ट्री वाली भूमि पर जबरन कब्जा करने, रास्ता और सिंचाई नहर बंद कर उन्हें परेशान करने की शिकायत पर एसडीएम विकासनगर को जांच कर आख्या देने को कहा।

राजावाला निवासी पूर्व सैनिक की विधवा पत्नी पूर्णकला खत्री ने परिवार रजिस्टर में नाम दर्ज न होने की शिकायत पर डीपीआरओ को कार्रवाई के निर्देश दिए। वहीं आयुष वर्मा को उत्तरजीवी प्रमाण पत्र की मांग पर एसडीएम को प्राथमिकता पर मामले का निस्तारण करने को कहा। सहसपुर निवासी सुनीता ने अपने बेटे का जन्म प्रमाण पत्र न बनाने की शिकायत पर डीपीआरओ को समस्या का समाधान करने को कहा गया। डालनवाला में गली के सीवर लाइन को मुख्य सीवर लाइन से जोड़ने के लिए सड़क कटिंग की अनुमति चाहने पर एसई लोनिवि को प्रस्ताव उपलब्ध कराने को कहा। साकेत कॉलोनी लेन नं-3 अजबपुर कलां में 200 मीटर सड़क बिटुमन निर्माण न किए जाने की शिकायत पर लोनिवि को कारण सहित स्पष्ट आख्या उपलब्ध कराने को कहा गया। रीठा मंडी में नगर निगम की भूमि पर अवैध कब्जे की शिकायत पर एमएनए को त्वरित कार्रवाई सुनिश्चित करने को कहा गया। सहस्रधारा रोड़ पर ग्राम समाज की भूमि पर हो रहे अवैध कब्जा कर निर्माण कार्य करने की शिकायत पर एसडीएम और एमडीडीए को कार्रवाई के निर्देश दिए गए। इस दौरान पीड़ित लोगों ने भूमि का सीमांकन, रजिस्ट्री, अवैध कब्जा हटवाने से जुड़ी तमाम शिकायतें और समस्याएं जिलाधिकारी के समक्ष रखी। जनता दरबार में अपर जिलाधिकारी (एफआर) केके मिश्रा, एसडीएम स्मृता परमार, एसडीएम अपूर्वा सिंह, एसडीएम कुमकुम जोशी, परियोजना निदेशक विक्रम सिंह, तहसीलदार सुरेन्द्र सिंह, जिला प्रोबेशन अधिकारी मीना बिष्ट सहित विभागों के जिला स्तरीय अधिकारी मौजूद थे।

उत्तराखंड के युवाओं को बंधक बनाकर कराई साइबर ठगी

मोबाईल लोकेशन व डिजीटल साक्ष्य के आधार पर आरोपी प्रदीप कुमार को एसटीएफ ने किया गिरफ्तार

भास्कर समाचार सेवा

देहरादून। रैस्क्यू अभियान के तहत थाईलैंड, म्यांमार, बैंकाक में नौकरी के लिए विदेश गए विभिन्न युवाओं को भारत वापस लाया गया जिनको एजेंटों के माध्यम से अच्छी नौकरी व सैलरी बताकर भारत से बाहर भेजा गया था परन्तु भारतीय नागरिकों को वहां पर बंधक बनाकर उनसे साइबर ठगी कराई जा रही थी।

वरिष्ठ पुलिस अधीक्षक एसटीएफ नवनीत सिंह द्वारा जानकारी देते हुए बताया कि प्रकरण में विदेश से वापस भारत लाए गए जनपद उधम सिंह नगर के कुल 7 नागरिकों से गहन पूछताछ के पश्चात जानकारी मिली कि जनपद में कुछ एजेंटों द्वारा विदेशी एजेंटों से संपर्क कर युवाओं को अच्छी नौकरी व सैलरी का लालच देकर मोटी धनराशि लेकर विदेश भेजने का कार्य किया जा रहा था, जिनसे वहां पर जबरन साइबर ठगी का अपराध कराया जा रहा था जिसमें बाद जांच सुनील कुमार, अशोक, पिंकी, नीरव चौधरी, प्रदीप निवासी काशीपुर/जसपुर जनपद उधम सिंह नगर एवं धन्जजय निवासी महाराष्ट्र के नाम प्रकाश में आए जिसमें उच्चाधिकारियों द्वारा मुकदमा दर्ज कर गहनता से विवेचना करने के आदेश दिये गए थे। विवेचना के दौरान साइबर क्राईम पुलिस द्वारा एजेंटों के विभिन्न बैंक खातों, मोबाइल नंबरों/व्हाट्सअप आदि की जानकारी के लिए डेटा प्राप्त किया गया। विवेचना के दौरान नामजद आरोपी की मोबाईल की लोकेशन व अन्य डिजीटल साक्ष्य के आधार पर आरोपी प्रदीप कुमार के आवास पर पहुंचे जहां पर प्रदीप कुमार निवासी काशीपुर ऊधम सिंह नगर मौजूद मिला।

आरोपी को हिरासत में लेकर विस्तृत पूछताछ किये जाने पर प्रकाश में आया प्रदीप कुमार द्वारा मनीष चौहान निवासी दडियाल काशीपुर से चालीस हजार रूपये का कमीशन प्राप्त कर पीडित अयाज को बैंकाक थाईलैंड में डिजिटल मार्केट की नौकरी के लिये भेजा गया था। माह अगस्त में अयाज बैंकाक (थाईलैंड) पहुंच गया। इसके बाद अयाज सीधे मनीष चौहान के ही संपर्क में रहा। मनीष ने अयाज को बैंकाक (थाईलैंड) से केके पार्क म्यांमार (बर्मा) तक अवैध रास्तों से पहुंचाया जिसके बाद आरोपी का पीड़ित से संपर्क नहीं रहा। इससे पहले भी मनीष ने आरोपी को 2 बार माह जुलाई में दस हजार रुपये तथा माह अगस्त में पांच हजार रूपये आनलाईन स्थानांतरित किये थे। मनीष ने अयाज के बदले आरोपी को पैतालीस हजार रुपये का कमीशन दिया था।


एसटीएफ की गिरफ्त में युवाओं से ठगी करवाने का आरोपी।

डाटा एंट्री का कार्य बताकर कराई जाती थी युवाओं से साइबर ठगी

पीड़ितों को विदेश में अच्छी सैलरी पर नौकरी लगाए जाने का लालच देकर व संबंधित देशों के एजेंटों से मिलीभगत कर व्हाटसप के माध्यम से पीड़ितों की डिटेल उपलब्ध विदेशी एजेंटों को उपलब्ध करायी जाती थी एवं पीड़ितों को कम्प्यूटर डाटा एंट्री का कार्य बताया जाता था जिसके एवज में मोटी धनराशि पीड़ित व पीड़ित परिवार से ली जाती थी परन्तु विदेश पहुंचने के पश्चात वहां पर पूर्व से ही आवेदकों को रिसीव करने के लिए एजेंट मौजूद रहते थे। जिसकी जानकारी भारतीय एजेंटों को रहती थी विदेशी एजेंट द्वारा पीड़ितों को अपने साथ अज्ञात नदी नालों व जंगल के रास्तों से अंजान स्थान ले जाया जाता था जहां पर चाईनीज एजेंट व टीम लीडरों द्वारा पीड़ितों से जबरन साइबर धोखाधडी कराई जाती थी जिसमें विदेशी एजेंटों द्वारा विभिन्न देशों की डेली वर्किंग ऑनलाईन साईट्स को हैक कर पीड़ितों को दिया जाता था।

मुख्य सचिव आनन्द बर्द्धन वित्तीय एवं भौतिक प्लान तैयार करने के दिए निर्देश

देहरादून। मुख्य सचिव आनन्द बर्द्धन की अध्यक्षता में सोमवार को सचिवालय में जाइका से वित्त पोषित उत्तराखंड एकीकृत उद्यान विकास परियोजना की उच्च स्तरीय/संचालन समिति की बैठक संपन्न हुई। बैठक के दौरान मुख्य सचिव ने अधिकारियों को परियोजना का वित्तीय एवं भौतिक प्लान तैयार किए जाने के निर्देश दिए। मुख्य सचिव ने वरिष्ठ अधिकारियों को जनपदों में भ्रमण कर समीक्षा कर फीडबैक लेने के लिए लगातार दौरे करने की आवश्यकता पर बल दिया। उन्होंने निर्देश दिए कि अन्य विभागों की फल एवं सब्जियों से जुड़े आजीविका की योजनाओं को भी इसमें शामिल किया जाए। मुख्य सचिव ने वित्तीय वर्ष 2026-27 के लिए वार्षिक कार्ययोजना जनवरी माह तक पूर्ण किए जाने के निर्देश दिए।

शांत फिजा को बिगाड़ने की कोशिश करने वाले एसआईआर विरोधीः भट्ट

• प्रदेश में डेमोग्राफी बदलने वाली मंशा रखने वालों के ताबूत पर आखिरी कीलः भाजपा

भास्कर समाचार सेवा

देहरादून। भाजपा ने एसआईआर की प्रक्रिया को प्रदेश में डेमोग्राफी बदलने की मंशा के ताबूत पर आखिरी कील साबित होने वाला बताया है।

प्रदेशाध्यक्ष एवं राज्यसभा सांसद महेंद्र भट्ट ने सवाल कसते हुए कहा कि विपक्ष को क्यों लगता है जो भी फर्जी नाम मतदाता सूची से हटे हैं या हटेंगे हैं वो सभी उनके ही समर्थक होंगे? यह कहीं न कहीं कांग्रेस और विपक्ष के मन में खोट का संकेत करती है। भट्ट ने कहा कि चुनाव आयोग द्वारा विशेष गहन पुनरीक्षण यानि एसआईआर को लेकर विपक्षी आपत्तियों को दरकिनार करने को भट्ट ने इसे संवैधानिक प्रक्रिया बताया है। उन्होंने कहा कि सभी जानते हैं कि आजादी के बाद 2004 तक देश में 8 बार यह प्रक्रिया पूरी की गयी है। लेकिन तब किसी तरह की आपत्ति राजनैतिक दलों द्वारा नहीं की गई। बेहद दुर्भाग्यपूर्ण है कि तुष्टिकरण की राजनीति के चलते इस वैधानिक प्रक्रिया पर भ्रम फैलाया जा रहा है। जबकि चुनाव आयोग स्पष्ट कर चुका है कि इस पुनरीक्षण के तहत जो मतदाता मृत हो गए, दूसरे राज्यों में स्थानांतरित हो गए हैं या मतदाता मानकों को पूरा नही करते हैं, केवल उनका नाम ही हटाया जाएगा।

गुणवत्तापूर्ण ढंग से पूरे किए जाएं कार्यः गणेश जोशी

• एमडीडीए के माध्यम से मसूरी क्षेत्र के विकास कार्यों की समीक्षा की

भास्कर समाचार सेवा

देहरादून। कैबिनेट मंत्री गणेश जोशी ने सोमवार को हाथीबड़कला स्थित अपने शासकीय आवास में एमडीडीए अधिकारियों के साथ बैठक कर मसूरी विधानसभा क्षेत्र में चल रहे एवं प्रस्तावित विकास कार्यों की समीक्षा करते हुए निर्देश दिए कि सभी विकास कार्यों को तय समय सीमा के भीतर गुणवत्तापूर्ण ढंग से पूरा किया जाए।

कैबिनेट मंत्री गणेश जोशी ने कहा कि जिन विकास कार्यों का निर्माण पूर्ण हो चुका है, उनके लोकार्पण की तैयारी तुरंत शुरू की जाए तथा जिन कार्यों का शिलान्यास प्रस्तावित है, उनसे संबंधित सभी कागजी कार्यवाही समय पर पूर्ण की जाए।


एमडीडीए अधिकारियों के साथ मसूरी विधानसभा क्षेत्र के विकास कार्यों की समीक्षा करते मंत्री गणेश जोशी।

उन्होंने बुरासखंडा एवं सुवाखोली, सालावाला, दून विहार, गल्जवाड़ी, गंगोल पंडितवाड़ी, भद्रराज मंदिर, सिल्ला, मीठीबेड़ी तथा मुख्यमंत्री घोषणा के अंतर्गत प्रस्तावित सड़क निर्माण, आंतरिक सीसी सड़कें, सुरक्षात्मक कार्य, स्ट्रीट लाइटें, सोलर लाइटें, पार्क निर्माण सहित सौंदर्यकरण एवं सुधारीकरण कार्यों को तेज गति से आगे बढ़ाने के निर्देश दिए। उन्होंने वन स्वीकृति, रिटेंडरिंग तथा शासन स्तर पर लंबित मामलों को प्राथमिकता से निस्तारित करने को कहा।

काबीना मंत्री ने देहरादून के कनक चौक स्थित जनरल बिपिन रावत पार्क में सौंदर्यकरण कार्यों को भी शीघ्र पूरा करने के निर्देश दिए, ताकि 8 दिसंबर को जनरल बिपिन रावत की पुण्यतिथि पर आयोजित कार्यक्रम को भव्यता के साथ संपन्न किया जा सके। इसके साथ ही, मंत्री जोशी ने देहरादून एलिवेटेड कॉरिडोर परियोजना के तहत राजपुर के काठबंगला क्षेत्र के बेघर हो रहे लोगों के पुनर्वास एवं जनहित के दृष्टिगत व्यावहारिक समाधान सुनिश्चित करने पर भी जोर दिया। बैठक में सचिव एमडीडीए मोहन सिंह बर्निया, ईई सुनील कुमार, ईई अतुल गुप्ता, पूर्व पार्षद मंजीत रावत सहित विभागीय अधिकारी मौजूद रहे।

वेव्स फिल्म बाज़ार में देश-विदेश के फिल्म निर्माता और निर्देशकों ने उत्तराखंड में शूटिंग को रुचि दिखाई

विश्व प्रसिद्ध नंदादेवी राजजात यात्रा के बारे में दी गई जानकारी

भास्कर समाचार सेवा

देहरादून। गोवा में आयोजित 56वें भारतीय अंतरराष्ट्रीय फिल्म महोत्सव के अंतर्गत आयोजित वेव्स फिल्म बाज़ार में उत्तराखंड पवेलियन सभी फिल्म निर्माताओं एवं निर्देशकों के लिए आकर्षण का केंद्र रहा है।

उत्तराखंड फिल्म विकास परिषद के संयुक्त मुख्यकार्यकारी अधिकारी एवं नोडल अधिकारी डॉ. नितिन उपाध्याय ने बताया कि फिल्म बाज़ार में उत्तराखंड राज्य द्वारा प्रतिभाग किया गया। उन्होंने बताया कि उत्तराखंड पवेलियन में देश विदेश के फिल्म निर्माता और निर्देशकों की ओर से राज्य की फिल्म नीति के बारे में जानकारी ली गई। बंगाली, तमिल, मलयालम, गुजराती, मराठी आदि भाषाओं के फिल्म निर्माताओं द्वारा भी फिल्मों की शूटिंग में रुचि दिखाई गई है। राज्य सरकार द्वारा दिए जाने वाले सहयोग एवं सुविधाओं की सराहना की।

निर्माता व निर्देशकों के साथ चर्चा करते नोडल अधिकारी डॉ. नितिन उपाध्याय।

कई विदेशी फिल्म निर्माता और निर्देशकों द्वारा उत्तराखंड में शूटिंग करने पर सहमति प्रदान की गई है। फिल्म बाजार में आगामी वर्ष 2026 में होने वाली राजजात यात्रा के बारे में भी फिल्म निर्माताओं को जानकारी दी गई, जिसमें कई विदेशी फिल्म मेकर द्वारा डॉक्यूमेंट्री शूट करने की बात की गई है।

डॉ उपाध्याय ने बताया कि मुख्यमंत्री पुष्कर सिंह धामी द्वारा दिए गए निर्देशों का ही परिणाम है कि आज उत्तराखंड की फिल्म नीति की सराहना देश दुनिया में हो रही है। उत्तराखंड पवेलियन में ऑस्ट्रेलियन फिल्म मेकर सुवीं ग्राहम द्वारा बताया गया कि उनके द्वारा आगामी फरवरी माह में उत्तराखंड भ्रमण कर शूटिंग लोकेशन देखने आएंगी।

इसके साथ ही कई देशों के प्रतिनिधियों द्वारा राज्य की फिल्म नीति के बारे में जानकारी ली गई। अंतरराष्ट्रीय फिल्म निर्माता के सीईओ अरफ़ी लांबा ने द्वारा भी राज्य की फिल्म नीति की सराहना की गई। उन्होंने बताया कि उनकी कम्पनी देश विदेश के फिल्म निर्माताओं के साथ कार्य करती है। उनका प्रयास रहेगा कि विदेशी फिल्म निर्माताओं को उत्तराखंड लाया जाए। सूचना मंत्रालय, भारत सरकार डायरेक्टर फिल्म्स राजेश कुमार शर्मा एवं उनकी टीम द्वारा भी उत्तराखंड पवेलियन का भ्रमण किया गया।

उत्तराखंड को पीएमजीएसवाई-1 के तहत 130 करोड़ रूपए किए जारी

देहरादून। भारत सरकार के ग्रामीण विकास मंत्रालय ने उत्तराखंड राज्य में प्रधानमंत्री ग्रामीण सड़क योजना -1 के अंतर्गत किये गए कार्यों के लंबित भुगतान के लिए 130.9680 करोड़ रुपये जारी किये हैं। स्वीकृत धनराशि को पीएमजीएसवाई-I के 31 मार्च 2025 तक बनी देनदारियों के भुगतान के लिए जारी किया गया है। ये स्वीकृति सिर्फ़ 31 दिसंबर तक वैध रहेगी और इस तिथि के बाद इसमें से कोई भी खर्च नहीं किया जाएगा। इस स्वीकृत धनराशि से केवल उन कार्यों का भुगतान होगा जो 31 मार्च तक पूरे हो गए हों या फिर उन कार्यों का कुछ भाग जो उक्त तिथि तक पूरा हो गया हो। राज्य को बाकी हिस्सा सिर्फ़ स्टेट फंड से पूरा करना होगा। योजनाओं का भुगतान होना है, जिनमें से 212 सड़कें और 172 पुल शामिल हैं

এক নজরে

কারখানায় জখম প্রৌঢ়কে উদ্ধার

গলায় ধারালো অস্ত্রের আঘাতে জখম এক প্রৌঢ়কে উদ্ধার করা হয়েছে একটি কারখানার ভিতর থেকে। সোমবার সকালে, পাটুলি থানার রামগড় বাজার এলাকায়। জখম ব্যক্তি পেশায় প্রতিমা শিল্পী। নিজের প্রতিমা তৈরির কারখানা থেকেই স্থানীয় বাসিন্দারা তাঁকে উদ্ধার করে একটি বেসরকারি হাসপাতালে ভর্তি করেন। প্রাথমিক ভাবে পুলিশ দাবি করেছিল, নিখিল পাল নামে বছর বাহান্নর ওই প্রৌঢ় আত্মঘাতী হওয়ার চেষ্টা করেছেন। যদিও পরে নিখিল দাবি করেন, তাঁর উপরে হামলা হয়েছে। যার ভিত্তিতে পুলিশ একটি খুনের চেষ্টার মামলা রুজু করে তদন্তে নেমেছে। এ দিন হাসপাতালে নিখিলের অস্ত্রোপচার হয়। এ দিন সকালে গলায় গভীর ক্ষত-সহ নিখিলকে রক্তাক্ত অবস্থায় উদ্ধার করা হয়। কারখানায় নিত্যপুজো করতে আসা পুরোহিত স্থানীয় এক রিকশাচালককে বিষয়টি জানান। তাঁর মারফত খবর জানাজানি হয়।

বাঁধ মেরামতি

বার বার ধস নেমে ঘটছে বিপত্তি। অভিযোগ, প্রতি বার সারানো হয় ঠিকই, তবে জোড়াতালি দিয়ে। তাই তা দীর্ঘস্থায়ী হয় না। সেই কারণে এ বার ১৫ কোটি টাকা ব্যয়ে বজবজ-২ ব্লকের রায়পুরে হুগলি নদীর বাঁধের স্থায়ী সংস্কার করা হবে বলে সিদ্ধান্ত নিয়েছে প্রশাসন। ব্লকের পঞ্চায়েত সমিতির সভাপতি বুচান বন্দ্যোপাধ্যায় বললেন, ''এ বার স্থায়ী ভাবে বাঁধ সংস্কারের জন্য প্রায় ১৫ কোটি টাকা বরাদ্দ হয়েছে। দরপত্র প্রক্রিয়াও হয়ে গিয়েছে। খুব শীঘ্রই সেচ দফতর বাঁধ সংস্কারের কাজ শুরু করবে।''

পুড়ল ঘর

দু'টি বাচ্চা দেশলাই বাক্স নিয়ে খেলতে খেলতে কোনও ভাবে আগুন ধরে গিয়েছিল ঘরে। ধোঁয়া বেরোতে দেখে ছুটে আসেন স্থানীয়েরা। দ্রুত ঘর থেকে লোকজন ও সামগ্রী বার করে আনা হয়। দমকলের দু'টি ইঞ্জিন গিয়ে কিছু ক্ষণের চেষ্টায় আগুন নিয়ন্ত্রণে আনে। সোমবার, বিধাননগরের ৩৮ নম্বর ওয়ার্ডের দত্তাবাদের ঘটনা। খবর পেয়ে আসেন দমকলমন্ত্রী সুজিত বসু। স্থানীয় তৃণমূল নেতা নির্মল দত্ত জানান, একটি ঘর পুড়ে গিয়েছে।

ধৃত প্রতারক

হোটেলে চাকরি পাইয়ে দেওয়ার নাম করে জগাছার এক বাসিন্দার কাছ থেকে দেড় লক্ষ টাকা নিয়েছিলেন এক ব্যক্তি। কিন্তু, যাঁর কাছ থেকে টাকা নেওয়া হয়েছিল, তিনি চাকরি পাননি। টাকাও ফেরত আসেনি। এর পরে তিনি বাগুইআটির নারায়ণপুর থানায় যান। তদন্তে নেমে রবিবার বিহার থেকে অভিযুক্তকে ধরেছে পুলিশ। ধৃতের নাম বিশালকুমার কৈলাস। উদ্ধার হয়েছে টাকা।

ভুয়ো লটারির বিরুদ্ধে অভিযান, ধৃত ন'জন

নিজস্ব সংবাদদাতা

ভুয়ো লটারি এবং বেআইনি অনলাইন লটারির বিরুদ্ধে রাজ্য জুড়ে অভিযান চালাল সিআইডি। সূত্রের খবর, গত শুক্রবার থেকে সোমবারের মধ্যে রাজ্যের একাধিক জায়গায় তল্লাশি চালিয়ে তারা ন'জনকে ধরেছে।

এঁদের মধ্যে দু'জনকে নিউ টাউন থেকে গ্রেফতার করেছে সিআইডির সল্টলেক ইউনিট। অন্য দু'জনকে উত্তর ২৪ পরগনার আমডাঙার কাছারি মোড় থেকে গ্রেফতার করেছে সিআইডির বারাসত ইউনিট। বাকি পাঁচ জনকে সোমবার তল্লাশি চালিয়ে ভাটপাড়া থানা এলাকার কাঁকিনাড়া থেকে ধরা হয়েছে। কাঁকিনাড়ার ধৃতদের থেকে অনলাইন লটারির বিভিন্ন সামগ্রী বাজেয়াপ্ত করা হয়েছে। ভাটপাড়া থানায় মামলাও রুজু হয়েছে।

এ ছাড়াও তল্লাশি চলেছে মুর্শিদাবাদের লালবাগ-সহ বিভিন্ন এলাকায়। তল্লাশি চালিয়ে গোয়েন্দারা অনলাইন লটারির প্রচুর সামগ্রী ও ভুয়ো লটারি বাজেয়াপ্ত করেছেন। অভিযোগ, বিক্রেতারা কোনও নথি দেখাতে পারেননি। ঘটনায় নিউ টাউন থানা ও আমডাঙা থানায় নির্দিষ্ট ধারায় মামলা রুজু হয়েছে।

এক পুলিশকর্তা জানান, সিআইডি-র বারাসত ইউনিট অনলাইন লটারির সঙ্গে সাট্টা স্লিপও বাজেয়াপ্ত করেছে। ধৃতদের পিছনে একটি চক্র রয়েছে। যাঁরা এ ভাবে ভুয়ো লটারি এবং বেআইনি অনলাইন লটারির ব্যবসা চালাচ্ছেন, আদতে তাঁরা সরকারের রাজস্ব ক্ষতি করছেন বলে তিনি জানান।

গত শুক্র এবং শনিবার বেআইনি ভাবে লটারি বিক্রির বিরুদ্ধে জেলায় জেলায় অভিযানে নামেন সিআইডির গোয়েন্দারা। তাঁরা জানান, কিছু দিন ধরেই রাজ্যের একাধিক জায়গা থেকে ভুয়ো লটারি বিক্রি হচ্ছে বলে অভিযোগ আসছিল। এমনকি, বেআইনি অনলাইন লটারিরও ব্যবসা চলছে বলে খবর ছিল। এর ফলে বার বার লটারি কেটে সর্বস্বান্ত হচ্ছিলেন সাধারণ মানুষ।

এ দিকে বেআইনি লটারি বিক্রি করে মুনাফা অর্জন করছিলেন এক শ্রেণির লটারি বিক্রেতা। অথচ, সেই রাজস্ব পৌঁছচ্ছিল না সরকারের কোষাগারে। উল্লেখ্য, বছর দেড়েক আগে সিআইডি ওই একই কায়দায় একই অভিযোগে রাজ্য জুড়ে বেআইনি লটারির বিরুদ্ধে তল্লাশি চালিয়ে ৩০ জনকে ধরেছিল।

অস্বাভাবিক মৃত্যু

নিজস্ব সংবাদদাতা

ঘর থেকে অচৈতন্য অবস্থায় উদ্ধার করা হয়েছিল এক বৃদ্ধাকে। তাঁকে হাসপাতালে নিয়ে গেলে চিকিৎসকেরা মৃত বলে জানান। সোমবার বেলা সাড়ে ১২টা নাগাদ ঘটনাটি ঘটেছে পার্ক স্ট্রিট থানা এলাকায়। মৃতার নাম রঞ্জনা আনেজা (৭০)। পার্ক স্ট্রিটে একটি চারতলা বহুতলে থাকতেন তিনি।

মেয়েদের ক্ষমতায়নে ২৫ বছরে পা 'রসিক ভিটা'র

নিজস্ব সংবাদদাতা

পথ চলাটা শুরু হয়েছিল ২৫ বছর আগে। লক্ষ্য ছিল, সমাজের পিছিয়ে পড়া মেয়েদের স্বাবলম্বী করে তোলা। প্রথমে তেমন ভাবে শিক্ষার্থী না মিললেও, এখন বছরে অন্তত দেড় হাজার মহিলাকে বিভিন্ন ক্ষেত্রে প্রশিক্ষণ দিয়ে স্বাবলম্বী করার কাজ করে চলেছে শ্রী সারদা মঠ রসিক ভিটা। সোমবার ২৫ বছরে পদার্পণ উপলক্ষে সকাল থেকেই আয়োজন করা হয়েছিল বিশেষ পুজো ও হোমের। শ্রী সারদা মঠ ও রামকৃষ্ণ সারদা মিশনের অধ্যক্ষ প্রব্রাজিকা প্রেমপ্রাণা-সহ অন্য প্রবীণ সন্ন্যাসিনীরা উপস্থিত ছিলেন। ছিল সঙ্গীতের আয়োজনও। ২৫ বছর পূর্তি উদ্‌যাপন উপলক্ষে আগামী এক বছর ধরে আলোচনাসভা-সহ বিভিন্ন অনুষ্ঠানের আয়োজনও থাকছে।

■ রসিক ভিটার ২৫তম বর্ষে পদার্পণের অনুষ্ঠানে পুজোর্চনায় উপস্থিত শ্রী সারদা মঠ ও রামকৃষ্ণ সারদা মিশনের অধ্যক্ষ প্রব্রাজিকা প্রেমপ্রাণা এবং অন্য সন্ন্যাসিনীরা। সোমবার, দক্ষিণেশ্বরে। ছবি: সুমন বল্লভ

দক্ষিণেশ্বর মন্দিরের অদূরেই মেথর রসিকের বাড়ি। সেখানে খোদ শ্রীরামকৃষ্ণের পদধূলি পড়েছে একাধিক বার। স্বামী বিবেকানন্দ তাঁর 'মাই মাস্টার' ভাষণেও তুলে ধরেছেন সকলের অগোচরে রসিকের বাড়িতে গিয়ে শ্রীরামকৃষ্ণের নর্দমা সাফ করার মতো ঘটনা। সেই বাড়ির জায়গাতেই শিক্ষা ও সংস্কৃতির পীঠস্থান গড়ে তোলার লক্ষ্যে ১৯৯৯-এর ২৬ নভেম্বর 'রসিক ভিটা'র ভিত্তিপ্রস্তর স্থাপন করেছিলেন শ্রী সারদা মঠ ও রামকৃষ্ণ সারদা মিশনের তৃতীয় অধ্যক্ষ প্রব্রাজিকা শ্রদ্ধাপ্রাণা। ২০০১-এর ২৪ নভেম্বর নতুন রূপে তৈরি 'রসিক ভিটা'র দ্বার উন্মোচন করেন শ্রদ্ধাপ্রাণা। কম্পিউটার প্রশিক্ষণ দিয়ে শুরু করে স্পোকেন ইংলিশ, চাকরির প্রস্তুতি-সহ বিভিন্ন বৃত্তিমূলক প্রশিক্ষণ এখন মিলছে রসিক ভিটা থেকে।

রসিক ভিটার তরফে প্রবীণ সন্ন্যাসিনী প্রব্রাজিকা অশেষপ্রাণা জানান, শিক্ষার্থীর সংখ্যা বাড়তে থাকায় আরও ছ'টি শাখা কেন্দ্র চালু হয়েছে। আরও একটি কেন্দ্র তৈরি করা হচ্ছে, যেখানে দৃষ্টিহীন মেয়েদের জন্যও থাকবে প্রশিক্ষণের ব্যবস্থা। ছবি ও লেখার মেলবন্ধনে রসিক ভিটার ইতিহাস, গুরুত্ব ও যাত্রাপথও তুলে ধরা হয়েছে প্রদর্শনীতে।

শিবপুরে ইতিহাসের উজ্জ্বল উদ্ধার

নিজস্ব সংবাদদাতা

বাংলা তথা সদ্য স্বাধীন ভারতের উজ্জ্বল ইতিহাস মিশে আছে শিবপুরের ইন্ডিয়ান ইনস্টিটিউট অব ইঞ্জিনিয়ারিং, সায়েন্স অ্যান্ড টেকনোলজির (আইআইইএসটি) শিক্ষাঙ্গনে। সোমবার ১৭০তম প্রতিষ্ঠা দিবসে ঐতিহাসিক স্লেটার হলে তাদের মহাফেজখানা বা আর্কাইভের উদ্বোধনটি সম্পন্ন হল। প্রধান অতিথি বিআইটি, মেসরার উপাচার্য তথা শিবপুরের প্রাক্তনী ইন্দ্রনীল মান্না বলছিলেন, তাঁরা ছাত্র থাকাকালীন পুরনো ম্যানহোলের গায়ে 'সিই কলেজ অব কলকাতা' লেখা থাকত। ব্রিটিশ আমলে ইঞ্জিনিয়ারিং বলতে সিই বা সিভিল ইঞ্জিনিয়ারিংই বোঝাত।

অ্যাসিস্ট্যান্ট রেজিস্ট্রার বিভোর দাস আর্কাইভটি ঘুরিয়ে দেখালেন বোর্ড অব গভর্নর্সের চেয়ারপার্সন তেজস্বিনী অনন্ত কুমারকে। ১৮৫৬ সালের ২৪ নভেম্বর এই প্রতিষ্ঠানটির পথ চলা শুরু রাইটার্স বিল্ডিংয়ের চারটি ঘরে। প্রেসিডেন্সি কলেজ, হেয়ার স্কুল ঘুরে ১৮৮০ নাগাদ শিবপুরে আসা। বার বার নাম, কাঠামো বদলে আজকের আইআইইএসটি। কৃতী প্রাক্তনী, শিক্ষক, প্রশাসকদের গল্প, নথি, ছবি, পুরনো কাগজপত্রে আর্কাইভে ইতিহাস উঠে এসেছে। রয়েছে রাজেন্দ্রনাথ মুখোপাধ্যায়ের চিঠি। অধিকর্তা ভি এমএসআর মূর্তির উপস্থিতিতে আর্কাইভ উদ্বোধন করে তেজস্বিনী বলেন, "প্রাক্তনীদের সাহায্যে মহাফেজখানা ডিজিটাইজ় করানোর চেষ্টা হবে।" প্রাক্তনীদের সঙ্গে সংযোগের পোর্টালেরও উদ্বোধন হল এ দিন।

ফর্ম জি
আগ্রহসূচক জ্ঞাপনী আহ্বান
গুপ্তা পাওয়ার ইনফ্রাস্ট্রাকচার লিমিটেড
(ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পারসন্স) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৩৬এ (১) অধীন)

প্রাসঙ্গিক বিবরণ

১।	কর্পোরেট দেনদারের নাম তৎসহ প্যান/সিআইএন/এলএলপি নং	গুপ্তা পাওয়ার ইনফ্রাস্ট্রাকচার লিমিটেড U31300WB1961PLC025104
২।	রেজিস্টার্ড অফিসের ঠিকানা	বর্তমান রেজিস্টার্ড অফিস: ইএন-৬২, সেক্টর-V, ৮ম তল, সল্টলেক সিটি, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০৯১
৩।	ওয়েবসাইটের ইউআরএল	https://guptapower.com/
৪।	বেশিরভাগ স্থায়ী পরিসম্পৎ যে স্থানে রহিয়াছে তাহার বিবরণ	উক্ত কোম্পানির এক ভৌগোলিক বিস্তৃত উৎপাদন কেন্দ্র তৎসহ সুবিধাদি রহিয়াছে: খুরদা - ওড়িশা (পূর্ব ভারত), গুম্মুডিপুন্ডি – চেন্নাই (দক্ষিণ ভারত) এবং কাশীপুর - উত্তরাখণ্ড (উত্তর ভারত) তৎসহ ভারতের বিভিন্ন স্থানে একাধিক ইপিসি সাইট বিদ্যমান। প্রাপ্ত তথ্যানুসারে, ইহার অন্যান্য স্থায়ী পরিসম্পৎ রাজারহাট (পশ্চিমবঙ্গ)-তে অবস্থিত, সেইসঙ্গে ওড়িশার বিভিন্ন জেলায় অবস্থিত ভূ-খণ্ডসমূহ এবং হালোল (গুজরাত)-তেও বিদ্যমান।
৫।	প্রধান পণ্য/সার্ভিসের সংস্থাপিত সামর্থ্য	উক্ত কোম্পানির পণ্যের পোর্টফোলিও নিম্নোক্ত সমন্বিত: অ্যালুমিনিয়াম, অ্যালুমিনিয়াম-মিশ্রধাতু, অ্যালুমিনিয়াম-স্টিল রিইনফোর্সড কন্ডাক্টর; উচ্চ-টেনশন ও নিম্ন-টেনশন পাওয়ার কেবেল; কন্ট্রোল কেবেল, ইনস্ট্রুমেন্টেশন ও সিগন্যাল কেবেল, এরিয়াল বান্ডড কেবেল এবং ইন্ডাস্ট্রিয়াল কেবেল। কোম্পানি বিদ্যুৎ উপকেন্দ্র ও ট্রান্সমিশন লাইন স্থাপন সংক্রান্ত ইপিসি চুক্তিও সম্পাদন করে থাকে, এবং 'Rhino' ব্র্যান্ড নামে দেশীয় কেবেলের খুচরা ব্যবসাও পরিচালিত হয়। সামগ্রিক ক্যাপাসিটি আনুমানিক বছরে ১,৫০,০০০ মেট্রিক টন পর্যন্ত।
৬।	বিগত আর্থিক বৎসরে বিক্রয় প্রধান পণ্য/ সার্ভিসের পরিমাণ এবং মূল্য	জ্ঞাত নহে* *দ্রষ্টব্য: প্রাপ্ত শেষ আর্থিক হিসাব অনুসারে ২০২১-২২ অর্থবর্ষে পণ্য বিক্রয় মূল্য ছিল টাঃ ৩৪,৫৯,৭২,৭০,০০০/- এবং ২০২১-২২ অর্থবর্ষে সার্ভিসের বিক্রয়মূল্য ছিল টাঃ ১,৪৪,৭৩,৪৪,০০০/-।
৭।	কর্মী/শ্রমিক-এর সংখ্যা	জ্ঞাত নহে* *দ্রষ্টব্য: উত্তরাখণ্ডের কাশীপুরে ফেসিলিটির কার্যক্রম চালু রহিয়াছে। সিডি-এর কার্যক্রমগত প্রয়োজন অনুসারে বর্তমানে নিযুক্ত স্থায়ী কর্মচারী ও চুক্তিভিত্তিক শ্রমিক সহ কর্মীবাহিনীর সংখ্যা আনুমানিক ৫০০ জন পর্যন্ত।
৮।	পরবর্তী বিবরণাদি, যথা গত দুই অর্থবর্ষের উপলব্ধ সর্বশেষ আর্থিক বিবৃতি (তালিকা সহ), লেনদারদের তালিকা, প্রক্রিয়ার পরবর্তী ঘটনাবলির প্রাসঙ্গিক তারিখ ইত্যাদি নিম্নোক্ত মাধ্যমে প্রাপ্তিযোগ্য:	বিস্তারিত বিবরণ ইলেকট্রনিক মাধ্যমে এইখানে ইমেল করিয়া পাওয়া যাইবে: ip.guptapower@gmail.com
৯।	কোডের ২৫(২)(এইচ) ধারা অধীন রেজোলিউশন দরখাস্তকারীর যোগ্যতা পাওয়া যাইবে এইখানে:	রেজোলিউশন দরখাস্তকারীকে ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি কোড, ২০১৬-এর ২৯এ ধারা অধীনে যোগ্য হইতে হইবে। বিশদ বিবরণ পাওয়া যাইবে বিস্তারিত আইইওআই-তে, যাহা ইলেকট্রনিক মাধ্যমে এইখানে ইমেল করিয়া পাওয়া যাইবে: ip.guptapower@gmail.com
১০।	আগ্রহসূচক জ্ঞাপনী গ্রহণের শেষ তারিখ	১০ ডিসেম্বর, ২০২৫
১১।	সম্ভাব্য রেজোলিউশন দরখাস্তকারীদের সাময়িক তালিকা ইস্যুর তারিখ	২০ ডিসেম্বর, ২০২৫
১২।	দরখাস্তকারীর সাময়িক তালিকায় আপত্তি দাখিলের শেষ তারিখ	২৫ ডিসেম্বর, ২০২৫
১৩।	সম্ভাব্য রেজোলিউশন দরখাস্তকারীদের চূড়ান্ত তালিকা ইস্যুর তারিখ	৩০ ডিসেম্বর, ২০২৫
১৪।	সম্ভাব্য রেজোলিউশন দরখাস্তকারীদের রেজোলিউশন প্ল্যানের জন্য অনুরোধ, ইভ্যালুয়েশন ম্যাট্রিক্স এবং ইনফরমেশন মেমোরান্ডাম ইস্যুর তারিখ	০৩ জানুয়ারি, ২০২৬
১৫।	রেজোলিউশন প্ল্যান দাখিলের শেষ তারিখ	০৩ ফেব্রুয়ারি, ২০২৬
১৬।	ইওআই দাখিলের প্রক্রিয়া সংক্রান্ত ইমেল আইডি	ip.guptapower@gmail.com

তারিখ: ২৫ নভেম্বর ২০২৫
স্থান: সুরাত

স্বাঃ/- সিএ. প্রদীপ কুমার কাবরা
মেঃ গুপ্তা পাওয়ার ইনফ্রাস্ট্রাকচার লিমিটেড-এর জন্য আইআরপি/আরপি
আইবিবিআই রেজিস্ট্রেশন নং: IBBI/IPA-001/IP-P01104/2017-18/11790
ইমেল: ip.guptapower@gmail.com

ଓଟିଇଟି ଫର୍ମ ପୂରଣ ଅବଧି ବୃଦ୍ଧି

ଅବଶିଷ୍ଟାଂଶ...

ପରପାରିରେ ...

ଆରଟିଓ ଚାଲାଣ ...

୧୦ହଜାର କୋଟିର...

ତ୍ରିଲୋଚନ ଓ ବିରଞ୍ଚି...

ପଢ଼ା ଛାଡ଼ିଦେଲେ...

ଯକ୍ଷ୍ମା ପାଇଁ ଆସିବ ...

ଅସାମାନ୍ୟ ଗବେଷକ ଗଗନେନ୍ଦ୍ର ନାଥ ଦାଶ

ଓଡ଼ିଆ ନାଟକ ଅବିସ୍ମରଣୀୟ ଜଗମୋହନ

ବୁଥ୍ ରିଗିଂରୁ ...

ଆଜି କେମିତି କଟିବ

மண்டபம் ஊராட்சி ஒன்றியம் கூட்டுறவுத்துறையின் மூலம் பனை விதைகளை நடவு செய்யும் பணி

செய்தியாளர் பயணத்தின் போது கலெக்டர் ஆய்வு

ராமநாதபுரம், நவ.25

ராமநாதபுரம் மாவட்டம், மண்டபம் ஊராட்சி ஒன்றியம், மானாங்குடி கடற்கரை பகுதியில் மாவட்ட கலெக்டர் சிம்ரன்ஜீத் சிங் காலோன், கூட்டுறவுத்துறையின் மூலம் பனை விதைகளை நடவு செய்யும் பணிகளை செய்தியாளர் பயணத்தின் போது தொடங்கி வைத்து பார்வையிட்டார்.

கூட்டுறவுத்துறையின் சார்பாக 72 வது கூட்டுறவு வார விழாவினை முன்னிட்டு பல்வேறு விழிப்புணர்வு நிகழ்ச்சிகள் மேற்கொள்ளப்பட்டன. அதன் தொடர்ச்சியாக நிறைவு நாளான இன்று மண்டபம் ஊராட்சி ஒன்றியம், மானாங்குடி கடற்கரை பகுதியில் 10000 பனை விதைகளை நடவு செய்யும் பணிகள் நடைபெற்றது.

மரங்கள் காற்று மாசுபாட்டை குறைக்கவும், மண் அரிப்பை கட்டுப்படுத்தவும், மண் வளத்தை மேம்படுத்தவும், நிலத்தடி நீரினை அதிகரிக்கவும் உதவி புரிகின்றன. பனை மரத்திலிருந்து பெறப்படும் உணவுப் பொருட்கள் மருத்துவ குணம் கொண்டதாக உள்ளது. இன்றைய தினம் மாவட்ட கலெக்டர் பனை விதைகளை நடவு செய்து பணிகளை தொடங்கி வைத்தார்.

இந்த செய்தியாளர் பயணத்தின்போது கூட்டுறவு சங்கங்களின் மண்டல இணைப்பதிவாளர் ஜினு, இணைப்பதிவாளர் மேலாண்மை இயக்குநர் ராஜலட்சுமி மற்றும் கூட்டுறவுத்துறை அலுலர்கள் மற்றும் பணியாளர்கள் கலந்து கொண்டனர்.

3 வழித்தடங்களில் புதிய பேருந்துகள் அமைச்சர் இ.பெரியசாமி தொடங்கி வைத்தார்

திண்டுக்கல், நவ.25

ஊரக வளர்ச்சி துறை அமைச்சர் இ.பெரியசாமி , திண்டுக்கல் காமராஜர் பேருந்து நிலையத்தில் 3 வழித்தடங்களில் புதிய பேருந்துகள் இயக்கத்தை மாவட்ட கலெக்டர் செ.சரவணன் தலைமையில் கொடியசைத்து தொடங்கி வைத்தார்.

தமிழ்நாடு முதலமைச்சர் மு.க.ஸ்டாலின், தமிழ்நாட்டு மக்களின் நலனுக்காக பல்வேறு திட்டங்களை அறிவித்து தொடர்ந்து செயல்படுத்தி வருகிறார். எல்லோருக்கும் எல்லாம் என்ற வகையில் அரசின் திட்டங்கள் அனைத்துத் த ரப்பு மக்களையும் சென்றடையும் வகையில் செயல்படுத்தி வருகிறார்.

தமிழ்நாடு முதலமைச்சர் போக்குவரத்துத் துறைக்கு முக்கியத்துவம் அளித்து, அதிக நிதி ஒதுக்கீடு செய்து, குக்கிரா மங்களுக்கும் பேருந்து வசதியை ஏற்படுத்திட பல்வேறு திட்டங்களை செயல்படுத்தி வருகிறார்கள். மக்களுக்குத் தேவையான திட்டங்களை திறம்பட செயல்படுத்தி வருகிறார்கள். தமிழ்நாடு முழுவதும் அனைத்து தொகுதிகளும் சீரான வளர்ச்சி பெற வேண்டும் என்ற வகையில் திட்டங்களை செயல்படுத்தி வருகிறார்.

அந்த வகையில், திண்டுக்கல் மாவட்டத்தில் பல்வேறு வளர்ச்சித் திட்டப்பணிகள் செயல்படுத்தப்பட்டு வருகின்றன. இன்றைய தினம் திண்டுக்கல் ஒட்டுப்பட்டி (வழி வக்கம்பட்டி, செம்பட்டி, சித்தையன்கோட்டை), திண்டுக்கல் .கோம்பை (வழி பித்தளைபட்டி, அனுமந்தராயன் கோட்டை, கரிசல்பட்டி), திண்டுக்கல் பாப்பணம்பட்டி (வழி பாலம்ராஜக்காபட்டி, கோட்டூர் ஆவாரம்பட்டி) ஆகிய 3 வழித்தடங்களில் புதிய பேருந்துகள் இயக்கத்தை தொடங்கி வைக்கப்பட்டுள்ளது.

மகளிர் கட்டணமில்லா பேருந்து பயணத் திட்டத்தின் மூலம் சராசரியாக நாளொன்றிற்கு 2.10 லட்சம் மகளிர் பயணம் செய்து வருகின்றனர்கள். திண்டுக்கல் மண்டலத்திற்கு ரூ.67.24 கோடி மதிப்பீட்டில் 164 புதிய பேருந்துகள் ஒதுக்கீடு செய்யப்பட்டுள்ளது. 22,69,70,184 கோடி மகளிர், கட்டணமில்லாமல் பேருந்தில் பயணம் மேற்கொண்டு பயனடைந்துள்ளனர். 1,02,157 லட்சம் திருநங்கைகள் மற்றும் 21,09,385 லட்சம் மாற்றுத்திறனாளிகள் கட்டணமில்லாமல் பேருந்தில் பயணம் மேற்கொண்டு பயனடைந்துள்ளனர்.

இந்நிகழ்ச்சியில், திண்டுக்கல் மாநகராட்சி வணக்கத்திற்குரிய மேயர் இளமதி ஜோதிபிரகாஷ், திண்டுக்கல் மாநகராட்சி துணை மேயர் ச.ராஜப்பா, தமிழ்நாடு அரசு போக்குவரத்துக் கழகம் திண்டுக்கல் மண்டல பொதுமேலாளர் ஏ.முத்துக்கிருஷ்ணன் மற்றும் போக்குவரத்து அலுவலர்கள் உட்பட பலர் கலந்துகொண்டார்.

பழனியில் அன்புள்ளம் அறக்கட்டளை சார்பாக தூய்மை பணியாளர்களுக்கு மழை கோட் வழங்கும் நிகழ்வு

பழனி, நவ.25

திண்டுக்கல் மாவட்டம் பழனி வ.உ.சி மத்திய பேருந்து நிலைய வளாகத்தில் செயல்பட்டு வரும் தூய்மை பணியாளர்கள் அலுவலகத்தில் மழைக்காலம் தொடங்கியதால் தூய்மை பணியாளர்களுக்கு உதவிடும் வகையில் அன்புள்ளம் அறக்கட்டளை சார்பாக நகராட்சிக்கு உட்பட்ட 15,16,17,26,ஆகிய வார்டுகளில் பணிபுரியும் பிரிவு இரண்டு மண்டல தூய்மை பணியாளர்கள் 27 நபர்களுக்கு மழை கோட் வழங்கும் நிகழ்ச்சி நடைபெற்றன.

தொடர்ந்து இந்நிகழ்வின் தலைமையாக அறக்கட்டளை தலைவர் முகமது உசேன் செயலாளர் சையது இப்ராஹிம் பொருளாளர் குழந்தைவேல் இணைச் செயலாளர் கல்யாண சுந்தரம் மற்றும் இவ்விழாவின் சிறப்பு அழைப்பாளராக பொள்ளாச்சி பாராளுமன்ற தொகுதி அதிமுக முன்னாள் பாராளுமன்ற உறுப்பினர் ராஜா ரவிவர்மா கலந்து கொண்டு தூய்மை பணியாளர்களுக்கு மழை கோட் வழங்கினார்.

தொடர்ந்து தூய்மை பணியாளர்களை ஊக்குவிக்கும் வகையில் மழைக்காலத்தில் உரிய நேரத்தில் இதுபோன்ற பாதுகாப்பு உபகரணங்கள் வழங்கி வரும் அன்புள்ளம் அறக்கட்டளை நிர்வாகி களுக்கு தூய்மை பணியாளர்கள் மற்றும் மண்டல அதிகாரிகள் தூய்மைப் பணி மேற்பார்வையாளர்கள் உள்ளிட்டோர் தங்களது நெஞ்சார்ந்த நன்றியை தெரிவித்துக் கொண்டனர்.

மேலூர் அரசு கலைக்கல்லூரியில் ரூ.30 லட்சம் மதிப்பீட்டில் உணவு அருந்துமிடம் (கேண்டீன்) அடிக்கல் நாட்டு விழா

மேலூர், நவ.25

மதுரை மக்களவை உறுப்பினர் சு.வெங்கடேசன் மேலூர் அரசு கலைக் கல்லூரி விழா ஒன்றில் பங்கேற்ற போது மாணவ மாணவிகள் சு.வெங்கடேசன் எம்.பியிடம் தங்களுக்கு கல்லூரியில் கேண்டீன் வசதி செய்து கொடுக்குமாறு கோரிக்கை வைத்தனர்.

அந்த அடிப்படையில் கோரிக்கையை ஏற்று நாடாளுமன்ற உறுப்பினர் தொகுதி மேம்பாட்டு நிதியில் இருந்து கட்டிடம் ரூ. 30லட்சம் மதிப்பீட்டில் கேண்டின் (உணவு அருந்தும் கூடம்) கட்டுவதற்கு நிதி ஒதுக்கீடு செய்து அந்த உணவு கூடம் கட்டுவதற்கான அடிக்கல் நாட்டு விழா திங்களன்று மேலூர் அரசு கலைக் கல்லூரியில் நடைபெற்றது.

இந்த நிகழ்ச்சியில் மேலூர் நகர்மன்ற தலைவர் யூ.முகமது யாசின், மார்க்சிஸ்ட் கம்யூனிஸ்ட் கட்சியின் மதுரை புறநகர் மாவட்டச் செயலாளர் கே.ரா ஜேந்திரன், மேலூர் தாலுகா செயலாளர் ஏ.தனசேகரன், மாவட்டக் குழு உறுப்பினர் எம்.கண்ணன் மற்றும் கல்லூரி முதல்வர் (பொறுப்பு) ஆண்டனி செல்வராஜ், மற்றும் பேராசிரியர்கள் பொதுப்பணி துறை அதிகாரிகள், மற்றும் கட்டிட ஒப்பந்ததாரர் அட்டப்பட்டி குமார் உட்பட பலர் கலந்து கொண்டனர்.

ஸ்ரீவில்லிபுத்தூர் நண்பர்கள் ரோட்டரி சங்கம் சார்பில் பார்வை குறைபாடுள்ள 50 பேருக்கு அரிசி, பலசரக்கு மற்றும் மதிய உணவு வழங்கும் நிகழ்ச்சிக்கு தலைவர் டி. கந்தசாமி தலைமை வகித்தார். மாவட்ட உதவி ஆளுநர் முருகதாசன் வரும் ஆண்டு உதவி ஆளுநர் பால்சாமி, பொருளாளர் கனக பெருமாள், ஜாகிர் உசேன், முருகன் ஆகியோர் கலந்து கொண்டனர். செயலாளர் ராஜு நன்றி கூறினார்.

காரைக்குடி தேனாறு தூர் வாரும் பணிக்கு ரூ. 5 லட்சம் நிதியுதவி: தாசில்தார் ராஜாவிடம் டாக்டர்.குமரேசன் வழங்கினார்

காரைக்குடி, நவ.25

காரைக்குடியில் வரலாற்று சிறப்புமிக்க தேனாறு ஆக்கிரமிப்பு அகற்றவும், 48 கிலோ மீட்டர் வரவும், முதல் கட்ட முயற்சி மேற்கொள்ளப்பட்டுள்ளது.

அதன் துவக்கமாக நமக்கு நாமே திட்டத்தின் அடிப்படையில் ரூ.5லட்சம் நிதியினை காரைக்குடி தாசில்தார் ராஜாவிடம், புகழ்பெற்ற குளோபல் மிசன் பல்நோக்கு மருத்துவமனை நிர்வாக இயக்குனர் டாக்டர் குமரேசன் வழங்கினார்.

காரைக்குடி சுற்று வட்டார கிராமங்கள் மற்றும் நகரங்களுக்கு முக்கிய நீர் ஆதாரமாக விளங்கும் தேனாறு. இது சுமார் 48 கிலோ மீட்டர் தூரத்தைக் கொண்டது, இதன் தொடக்கம் கோடநாட்ச்சி குளத்திலிருந்து பாம்பாற்றில் சங்கமிக்கும் .

இந்த ஆற்றை மீண்டும் உயிர்பிக்க வேண்டும், அதாவது சுத்தப்ப டுத்தி மீள் உருவாக்க நடவடிக்கையை சிவகங்கை மாவட்ட நிர்வாகம் எடுத்துள்ளது. இதற்கு பலகோடி ரூபாய் செலவு ஆகும் என்பதால், தனியார் தொண்டு நிறுவனங்க ளை நாடியது இதன் அடிப்படையில் ,காரைக்குடி தாசில்தார் காரைக்குடி குளோபல் மிஷின் மருத்துவமனை சேர்மன் டாக்டர் குமரேசன் அவர்களை சந்தித்து பேசினார் .உடனடியாக நல்ல விசயத்திற்கு உதவுவதாக கூறினார் அதன் விளைவாக தேனாற்றின் மீள் உருவாக்க பணிகளுக்காக முதல் கட்ட தொகையாக 5 லட்சம் ரூபாய்க்கான காசோலையை தாசில்தாரிடம் வழங்கினார்.

இந்த நிகழ்வு குறித்து மருத்துவர் குமரேசன் கூறும்போது நாம் சர்வதேச அளவில் ஆறுகள் பாதுகாப்பு தினமாக மார்ச் 14ஆம் தேதி கொண்டாடுகிறோம். மேலும், நதிகள் நமது உயிர் வாழ்வில் இன்றி அமையாத வாழ்வாதாரமாகும். அவற்றை நாம் பாதுகாக்க வேண்டும் .

தொழிற்சாலை கழிவுகள், குப்பைகளை ஆற்றில் கலந்து மாச அவதை தடுக்க வேண்டும். ஆறு நதிகளின் இரு கரைகளிலும் மரங்களை நட்டு வளப்படுத்த வேண்டும் மழையால் வரும் நீரை குளங்கள், குட்டைகள் மற்றும் நிலத்தில் நீர்மட்டம் உயர இந்த ஆறு நமக்கு ஆதாரமாக விளங்குகிறது .இதுவரை மாசுபட்டு புதர் மண்டி கிடந்த தேனாற்று வழிகளை மாவட்ட நிர்வாகம் பல கோடி ரூபாய் செலவில் சுத்தப்படுத்தும் பணியை தொடங்க உள்ளது .

அதற்கு உதவியாக நாமும் இணைந்து அதாவது குளோபல் மிஷின் மருத்துவமனை மற்றும் டைம்ஸ் ஹெல்த் கேர் ஃபவுண்டேஷன் மற்றும் சாரிட்டபிள் டிரஸ்ட் மூலம் ரூபாய் 5 லட்சம் ரூபாய்க்கான காசோலையை முதற்கட்ட பணிக்காக தாசில்தாரிடம் கொடுத்துள்ளோம். இதேபோல் பல சமூக அமைப்புகள் உதவ முன் வந்தால் கூடிய விரைவில் தேனாற்றை தேன் சுவை ஆறாக மாற்றலாம் என்பது எனது கருத்து என கூறினார். நிகழ்ச்சியில் தாசில்தார் உடன் சமூக ஆர்வலர் இஸ்மாயில் உள்ளார்.

புதுக்கோட்டை மாவட்டம், திருவரங்குளம் ஊராட்சி ஒன்றியம், கோவிலூர் கிராமத்தில், செய்தி மக்கள் தொடர்புத்துறையின் சார்பில், தமிழ்நாடு முதலமைச்சர் அவர்களின் திட்டங்கள் மற்றும் சாதனைகள் குறித்த புகைப்படக்கண்காட்சி நடைபெற்றது. இதனை ஏராளமான பொதுமக்கள் பார்வையிட்டனர்.